THE CINEMATOGRAPH (AMEND-**MENT) BILD, 1980**

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Sir, I move:

"That the Bill further to amend the Cinematograph Act, 1952, be taken into consideration."

Sir, while speaking, I would like to draw the attention of this House to the small history of the Cinematro-graph Act and why this amending Bill is being brought. As the House may be aware, as Warly as in 1968, a committee was appointed under Chairmanship of Justice G. D. Khosla to go into the question of the working of the Cinematograph Act and the whole gamut of censorship. The committee submitted its report on 31st July, 1969. The copies of the report were placed before both the Houses.

In pursuance of the recommendations of the said committee, Sir, a Bill was introduced in 1973 to amend the Act and it was passed. It received the President's assent on 23rd August, 1974. However, before the said Act was implemented, many representations were made from the film industry about the difficulties that they would have to face under the Act. Therefore, the Government decided to appoint a working group on the national film policy. This working group submitted itg report in May, 1980. It is now in the light of this report and our previous experience that we have brought this amending Bill. The main object of this amending Bill, Sir, is to make certain provisions to streamline the machinery for examination of the fihn, and for prescribing new classification for certification of the films. Subject to the limited power of revision to be exercised by the Central Government in the interest of specified overriding considerations, it is prodpsed to transfer the appellate jurisdiction of

the Central Government under the Act to an independent appellate tribunal. It is also proposed to avail of this opportunity to amplify the principles for certification of the films under the Act in the light of the amendment made to Article 19(2) of the Constitution by the 16th amendment Act of 1963. The Bill seeks to achieve the above objects.

The following are the main changes provided for in the Bill. One—At present, according to section 3 of the Act, in addition to a Chairman, Board of Film Censors consists of not more than 9 members. It is proposed to amend the sectoin to provide for an increase in the number of members of the Board from 9 to not less than 12 and not more than 25. This is being done so that we may have regional boards. Today, we find there is a great difficulty. All films have to come to one place like Bombay. And there is representation, particularly from southern region- which produces the maximum number of films-more than 500 films a year—that they should have facilities for getting certificates in those regions themselves. Now, we could not do that with the number remaining at 9 because a certain minimum number is required to be present to see the films and certify them. Hence, this increase in the number and this will automatically give us the facility to have these boards at the regional level. Then, Sir, at present, under section 4 of the Act, films are classified as 'U', namely, unrestricted public exhibition and 'A', for public exhibition restricted to adults only. It is proposed, based on the recommendations both of the Khosla Committee as well as of the working group, to introduce one more category, which is universally prevalent, in other countries also, namely, 'UA', which means, for unrestricted public exhibition subject to parental guidance, for children below the age of twelve.

Then, Sir, we are also proposing to introduce a special category for

specialised audiences and classes like doctors, veterinary experts and so on. 'There was a film made by Shri Shyam Benegal about pasupalan. Obviously, that film had no common interest except for veterinary doctors and scientists. We could not give it either 'IT or 'A'. Hence, it is proposed that we may have a special category called 'S', which will be a special category, restricted to specialised audiences.

Then, Sir, section 5B of the Act is being amended to include the interests of sovereignty and integrity of India as one of the principles for guidance in regard to certification of films. This is to bring it in conformity, as I said earlier, with the Constitution amendment made in 1963.

In pace of the Central Government, an independent tribunal will have jurisdiction to hear appeals on the decisions of the Board of Film Censors. This is vide clauses 7 and 8 of the Bill. The Central Government is being conferred revisional jurisdiction in respect of orders passed in appeals vide clause 9 of the Bill; the revisional jurisdiction is, however, being restricted only to suo motu exercise of the revisional powers.

Power is being taken to suspend or revoke certificates granted by the Board of Film Censors in cases of exhibition of films in contravention of the provisions of Part II of the Act or the rule, made thereunder. Power is also being conferred on the Central Government to review such orders.

All offences punishable under Part II of the Act are being made cognisable. At present, an offence under section 7 of the Act is punishable by imprisonment, which will extend to three months or with fine which will extend to Rs. 1,0.00 or witfi' both. The limit of punishment by way of imprisonment ig proposed to be raised to two years and the limit of punishment by way of fine is proposed to be raised to Rs. 20,000 to make the

punishment more stringent. In the case of a continuing offence, the limit of a further fine which is at present Rs. 1,000 per day is proposed to be raised to Rs. 5,000 per day.

Power is being taken to notify delegations of the powers of the Board of Film Censors to the Chairman and other Members of the Board in regard to certification of films.

It is proposed to repeal the Cinematograph Act of 1974. It is proposed that the producer or the exhibitor of a film in respect of which a certificate is granted under the Act will not be liable for prosecution under any law providing for films, for obscenity, in respect of any matter contained in the film as so certified. The other amendments are o'f a consequential or a minor nature.

I have no doubt, Sir, that the hon. Members will contribute to the debate and give their valued opinions on these proposals which basically are of a limited and simple nature and I am sure, will be benefited by them. I will deal with the points which the hon. Members may be pleased to make during the debate, at the time of replying.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): There is one amendment by Shri Shiva Chandra Jha. The Member may move the amendment at this stage without any speech.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I move:

"That the Bill further to amend the Cinematograph Act, 1952, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:-

- 1. Shri R. R. Morarka
- 2. Shri Narasingha Prasad Nanda
- 3. Shri Rameshwar Si'ngh
- 4. Shri Hukmdeo Narayan Yadav

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- 5. Shri G. C. Bhattacharya
- 6. Shri Yogendra Sharma
- 7. Shri Harekrushna Mallick
- 8 Dr. Bhai Mahavir
- 9. Prof. Sourendra Bhatta-charjee
- 10. Shri Shiva Chandra Jha

with instructions to report by the first day of the next Session of the Rajya Sabha."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE); The motion and the amendment are now open for discussion. Yes, Mr. S- W. Dhabe.

SHRI SHRIDHAR WASJJDEO DHABE (Maharashtra): Sir, this Biil is a welcome Bill and certainly an improvement on the Cinematograph Act, 1952, making provisions for the certification of cinematograph, films of exhibition and for recalling exhibitions by means of cinematograph. Sir, the Working Group appointed in 1980 on the National Film policy has made about 231 recommendations. Some of them could have been included in this Bill also. But I will restrict myself firstly to the provisions of the Bill.

Here I would like to understand from the hon. Minister about this provision which he has just now mentioned, about having four categories for exhibition purpose. The 'UA' category is understandable, that the parents should be satisfied whether they would like their children to see the film or not, but i do not find any reason why category 'S' should not have been covered under 'unrestricted public exhibition* category. The reason given by the Minister is that it is meant for, what you call, special class subject such as the cattle breeding or any medical profession. It is all right that such a knowledge was useful for other professions also, but

there was no reason for having an additional category, restricting it to members of any profession or class of persons, having regard to the nature. Sir, the wording is also vague as 'having regard to the nature'. I think it will be hit by article 19 if this category 'S' is added. There i's also no reason to make a distinction by issuing 'S¹ certificate unless it i's meant that the cinema theatres and others will have to classify and restrict its exhibition to the people belonging to certain medical or any other profession. Therefore, I suggest to the Minister that he should reconsider this fourth category 'S' for exhibition purposes.

The second thing is, after making a provision for independent tribunal as per the Khosla Committee's Report, it is not a happy precedent, providing revlsional powers to the Central Government against the decision of the Tribunal. The qualifications to be the Chairman of Tribunal and other things are quite indicative. It has been stated in clause 8, section 5D, sub-clause (4). A person shall not be qualified for appointment as the Chairman of the Tribunal unless he is a retired judge of a High Court or a person qualified to be a judge of a High Court. I can understand a retired judge of a High Court being made the Chairman. But a person qualified to be a judge of a High Court means even a District Judge who has completed 10 years' service or a lawyer eligible to be appointed as a judge of a High Court. To appoint such persons this clause can be used and appointments can be made. i could understand if for the Chairman of a Tribunal of this type a provision was made for a retired Supreme Court Judge being appointed, but to provide for a person fit to be or qualified to be a judge of a High Court is extending the definition too much. So I would request the Minis-ter that it should be restricted in practice to a retired judge of a High Court is extending the definition too much. So I would request the Minis-

Then, Sir, the Khosla Committee had recommended a_n independent Tribunal. Cogent reason_s are given for recommendation. I do not want to go into details. "Independent" means independent application of mind to details. I do not understand what is the necessity for having the revisional jurisdiction of the Central Government. I could understand an appeal to the Supreme Court. Then the matter may come under article 136 and the appeal may lie to the Supreme Court or the High Court for adjudication under its writ jurisdiction purposes because the word "Tribunal" is wide enough to give it the status of a quasi-judicial authority. Therefore, I submit that giving power of revision to the Central Government against the Tribunal's authority is not proper. I do not find any provision in any law of this type where a tribunal gives a decision and the Central Government reverses it. That means the Central Government will have the veto power. If the Government wants to provide that it should have the power of revision or review, then it is no use having an independent Tribunal. Either vou accept the authority of the independent Tribunal as the final authority, or you may have a second appeal to another independent authority—a High Court "or Supreme Court. Or you can have your own machinery where you can provide for review or revi< sion. This combination of both these types of acfiudication machinery or decision-giving machinery is not a happy combination and in that respect the sort of provision which is made in this Bill is not a healthy precedent.

When we talk of film industry, I would like to remind the hon. Minister that it is a very important aspect of o^ur life. Cinema i_s treated a_o an art and also a_s an entertainment.

B90 UP and CM15 DN Many art films have been produced by Satyajit Ray. In the area from which I come— Maharashtra-many Marathi films are there. There are Bengali films and other regional films which are outstanding. But they have got a very limited market. They certainly require relief from taxes or other concessions which we are giving. But the overall picture of the industry is that it is being managed in such a way that the only interest that they have got is to make money; their inspiration is the profit motive. Many speculators have invested their money in films. The only idea they want to project is to have sex and violence and ultimately, whatever may be the story, they are not interested in the general problem of providing healthy recreation or entertain, ment but mainly to make money out of it. Therefore, Sir, it is being observed that the biggest freedom today in India i's in the film industry— and that is freedom to corrupt and freedom to exploit. I would like to bring before this House the serious situation in the film industry, sir, in thi's connection a very interesting picture has been given in the Report of the Working Group on National Film Policy. In this industry, the labour is the worst exploited. Today in our country the film industry is a very big industry!" The Estimates Committee has said in its Report o'f 1973-74 that there were two lakh workers working in this industry and this was based on the information given by the Film Chamber of Commerce before the Committee. Today the figure is about 3£ lakhs. But they have no service conditions, they have no security of job. Their services can be terminated at any time. Even when the film is started and the production come_s out[^] they are not paid. And when the film is over, the employer is not traceable. Workers are thrown out of jobs. The majority of workers are working on the production and distribution side, apart from

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the cinemas, whose number is 60 per cent. To3a_v in thi_s sector the

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workers are employed either on casual or contract basis only. On page 85 • of this Report, under Chapter XVI, the information i's given and I also want to quote, along with it, "the speech of the then Minister while moving the 1974 Bill before this House:—

"The workers employed on casual and contractual basis naturally do not have the benefits of security of employment, old age compensation pension, social security ,or against accidents during the period of employment. Speaking in the Rajya Sabha on 27th August, 1973 on the Cinematograph (Second) Amendment Bill, the Minister for Information and Broadcasting had stated 'All those who work in supporting roles be'fore the camera or behind the camera or who assist the technologists, they are an exceedingly miserable lot. The labour laws seldom apply to them."

" 'The conditions are generally very bad. And the worst of the whole thing is for every 100 films started 70 that i_n India per cent fall on the way. So the result is that not only is the money wasted, but those people, who may work for six or seven or months, generally remain unpaid because i the producer generally vanishes ' from the scene.' It will, therefore, , be seen that the Government is fully aware of the fact the general working conditions for the cine employees are extremely unsatisfactory. This is further confirmed by the fact that various Asso. ciation₂ of cinema employees representing to the have been persistently Government for introducing special labour legislation to regulate the working conditions in the I film industry".

So they have tried to evade the legislation which is, at present, labour

laws like the Industrial Disputes Act, the Factories Act and other Act_s by showing les₃ employment and, therefore, even the Ail-India Film Employees Confederation has demanded, from time to time, that there should be laws for the cinema workers and the film industry workers. In fact, the Committee had recommended on page 86 of this Report that the Factories Act of 1948, the Payment of Wages Act, the Workmen's Compensation Act, the Industrial Disputes Act, the Employees State Insurance Act, the Employees Provident Fund Act and the other two Acts may be made applicable to the film cinema workers. So, it i's not that it is taken up now only. Even from 1951, from the time Committee Report, this of the famous Patil question has been going on. Therefore, Sir, through you I would suggest to the hon. Minister that it is hightime labour legislation is brought into this field and the recommendation that the film industry should be treated as an industry is accepted and the benefits should be made available to the workers so that in this at least exploitation is stopped and job security and security of wages are given to the employees.

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Sir, another important aspect which I would like the hon. Minister to consider is the position of this industry. What is the position of this industry? Today there is dual control over it— that of the Central Government and the State Government. The subject is covered, under the Union List, by Entry 60sanctioning of cinematograph films for exhibition.

Then, the State List, Entry 33— theatres and dramatic performanes, cinema subject to the provisions of Entry 60 of List I. These are the two Entries under which the industry comes. This media i's very important. This can be a media for national integration. This can be a media for raising the standards of culture and other things. Therefore, Sir, the Government should seriously consider bringing the subject under the Union List so that this may be regulated properly on an all-India basis, on the national basis. This is apart from the question of the entertainment tax •which the State may lose. For Governments the entertainment tax that they will lose, the State Governments can be given a share for that purpose. But it is not a subject which can be ignored; the negligence will be at a considerable cost.

I will make only a few submissions on the types of the films which aie being shown. I would like to give some suggestions to the Minister at thig stage when we are going to have in our country the Asian Games next year. It is found that very few sports film, are produced by the Corporation. The sports and recreation films will go a long way not only in educating the young sportsmen but also the techniques of sports can be shown on a mass¹ scale, as it has been done in the socialist countries. The second thing I would like to say is that at the time ctf the Asian Games a festival of good Indian films can be organised by the Ministry. The third thing is about the national integration. It ig a matter of pride, I would like to say again, that the industrial workers have maintained the highest sense of communal harmony in many centres like Durgapur and the Bhilai steel plant and many other industrial centre, where workers from different States and areas and speaking different languages gather together. There is no problem of communal tension or communal riots taking place. The reason is obvious. The industrial worker does not believe-and cannot afford to believe—in communal tension. This year I have found that on the television very few lecture, are given on communal harmony vis-avis the industrial workers[^] and so on. If national integration is to be achieved, I would suggest to the Minister that this national integration aspect should be stressed, showing what the industrial workers could achieve in

what may be called the modern temples. That could be highlighted so that the problem of national integration can be s°h.'ed through this media.

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The_n I would say in this industry there are many drawbacks, which is quite natural. Today, majority \(^f\) the films are not for healthy entertainment or recreation since sex and violence are shown. When we are having the laws amended for making rape a cognizable and strict offence, films like Insaf Ka Taraffiu have been exhibited where the women folk are degraded, the Judiciary is degraded. Of course, openly it cannot be proved, but there are very bad sc,ene's in the film. I would like the Minister to see it himself. It is very difficult to understand how such films are allowed by the Censor Board. Therefore, it is high time that in our country exhibition of sex and violence is prohibited and only healthy and entertaining film, are made, like Simhasan in Marathi. I thi'nk the Minister must give the proper guidelines. I find in the guidelines the words used are 'social and anti-social'. This will not help. You must give positive guidelines to the effect that the younger people are not affected by this sort of exhibition of films.

Lastly, I would Hke to say one thing which i_s a problem in our country. The films are exhibited right from the morning. In Amravati, films are started at 6 AM or 7 AM and so the student community instead' of studying goes to see films. And these shows are continuing right till 11 PM. There . must be some regulation about the timings. They may have the shows in the afternoon but not in the morning hours when the students have to study. Then the exhibition of films should not be there. It h_{as} a very large effect in m_v areas. So I would like to suggest to the Minister that restriction on the hours of exhibition of films should be placed. This should foe considered.

[Shri Shridhar Wasudeo Dhabe]

Lastly, Sir, I would like to suggest that important recommendations have been made by the Working Group on National Film Policy. I would like to know from the Minister how many of them are going to be implemented and what decision has been taken in the matter. It is not that every time groups are appointed. It is an excellent report submitted by them. It is time that the Government's policy was clarified and that the Government came out with a statement on what recommendations have been accepted and what the Government's national film policy today i_s to promote national l'ntegratiori^aHcTaTso to provide healthy recreation for the community.

श्री श्रीकान्त वमा (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, भारतीय सिनेमा का इतिहास बहुत दिलचस्प रहा है श्रीर यह शायद और देशों के विकास के हंग से कुछ अलग रहा है। भारतीय सिनेमा का जन्म तो एक कीवृहल के रूप में, एक वैज्ञानिक प्रयोग के रूप में हुआ। लेकिन उसका विकास दूसरी पटरियों पर चला गया । न तो वह पूरी तरह बज्ञानिक प्रयोग बन सका और न सामाजिक परिवर्तन का माध्यम । प्रारम्भिक फिल्में हरिश्चन्द्र जैसी बनी, जिनका उद्देश्य एक कहानी को चित्र-पटल पर पेशकरना ग्रीर दर्शकों को एक नये माध्यम, एक नये साइंस और एक नये तजबें से परिचित कराना था । उसके बाद शांताराम जसे फिल्म निर्देशक इस क्षेत्र में आये जिन्होंने फिल्मों को सामाजिक परिवर्तन के रूप में स्वीकार किया ग्रीर उस ढंग से इसका विकास किया । फिल्में राष्ट्रीय संग्राम से, स्वाधीनता आन्दोलन से भी जुड़ा ग्रीर बहुत सी फिल्में इस बारे में बनी जिनका बहुत स्थागत हुन्ना, बहुत पसन्द की गइ ग्रीर अपने जमाने में उनकी बहुत शोहरत हुई । लेकिन आज

वह सब एक भूलो हुई दास्तान लगती है। कोई 'पड़ोसो' जैसी फिल्में याद नहीं करता, कोई उस जमाने की राष्ट्रीय संग्राम की कहानियों को याद नहीं करता। कहा ऐसा जाता है कि सिर्फ सस्ती अपेर घटिया मनोरंजन करने के लिए ही लोग फिल्में देखते हैं । मैं नहीं जानता कि यह वात बाहां तक सच है क्योंकि प्जीवादी समाज में कुछ चीजों का प्रोजक्शन होता है, कुछ चीजें सिफं प्रचार भी होती हैं। उनका धास्तविकता से या यथार्थ से इतना नाता नहीं होता । यह सम्भन्न है कि अगर जनता को एक अच्छा दिकल्प मिले तो वह इस तग्ह की घटिया फिल्में जो कि भामक अनुभवों पर आधारित हैं, न देखें। क्योंकिः यह वंह जनता जिसन ''पडोसी'' जैसी फिल्मों को सराहा, यह बही जनता है जो पिछले 60-70 वर्षो तक अच्छी फिल्मों को सराहती रही है, यह बही जनता है जिसने विमल राय की फिल्मों को सराहा, यह वही जनता है जिसने न्यु वियेटर्स की फिल्मों को पसन्द किया । इसलिए हर चीज की जनरेलटी में ढंढ लेना या जनता को ही गलत मान लेना और समय को दोहराना सेल्फ जस्टिफिकेशन और सेल्फ राइटिस-नेस को दूसरा नाम है जी कि फिल्मी दुनियां में सबसे ज्यादा प्रचलित है। फिल्मी द्वियां के लोगों की आम धारणा यह है कि जनता गलत हो गई है, इसलिए हम गलत हैं घरना हम सही हैं। जनसा अपनी जगह गलत है और गलत रहेगी यह मामली, साधारण प्रोड्य सरों ग्रीर निर्माताओं का तर्क नहीं है, यर उस दनिया की बडी-बडी हस्तियों का तर्क है। अगर जनता बदल जाय तो फिल्में बदल सक हैं। लेकिन जनता आज भी बही है, सिर्फ फिल्में बदली हैं। इन फिल्मों में युद्ध या इन फिल्मों में द्वन्द्व ग्रीर कोर्ट से सिनेमा

के साथ खाज हो रहा है। उस सिनेमा के पास बहुत बड़ा दर्शक वर्ग नहीं है इस सिनेमा के पास वहत से थियेटर नहीं है। इस सिनेमा के पास कुछ प्रोत्साहन है जो उसे सरकार से मिनता है लेकित ग्राज यह दवन्द्र ग्रच्छी फिल्मों ग्रीरब्री फिल्मों के बीच चला है ग्रयति कला और वाणिज्य के बोच संचर्ष जारी है। इस बिल का उद्देश्य जहां तक मैं समझ सका हं वह यही है कि कला की शतों की किस तरह से रक्षा की जाए और किस तरह से वाणिज्य की इन प्रवत्तियों को रोका जाए जो मन्द्र की धन्तर्रातमा रोंदती, उन पर प्रानी छार छोड़ती हुई चलती हैं। जहां तक में समझ सका हं इस एक्ट का उद्देश्य कला को पूरी तरह स्वतंत्रका प्रदान करना यानी कि विकासशील समाज जहां तक सम्भव हो वहां तक ग्रीर दूसरी ग्रीर घातक प्रवृत्तियों को रोकता है। इन नाते मैं इस धिल का स्थागत करता है। इसके अनेक प्रावधानी को मैंने बहुत गाँउ से पहा ग्रीर बहुत ध्यान से देखा। वर्तमान परिस्थि स्थितियों में इससे बेहतर मायद एक्ट न बन सके बरोकि आखिरकार यह एसा समाज है जिसे हम पूरी तरह तिबंग्ध नहीं कह सकते है और यह समाज कमी निबंग्ध रहा होगा हजार दो हजार साल पहले लेकिन चार पांच सौ साल पहले से यह बन्धतयुक्त समाज है। इसमें बहुत सी ऐसी प्रवित्यां काम कर रही है जो कि उस को व्वियादी भावनाओं के विरुद्ध है जो उसे यजन रास्ते पर ले जा सकती है ग्रीर नष्ट कर सकती हैं और उसकी वह स्वतंत्रता भी नष्ट हो सकती है जो कि उसको परम्पराधों की जिने हम पूर्ण स्वतंत्रता कहते हैं रखे वरक शर हए है। इसलिए वह शायद कभी फिल्म निर्माता को सम्भव न हो क्योंकि फिल्म निर्माता है कवि नहीं है। कालाकार नहीं है, चैजानिक नहीं है, एक लेखक नहीं है वल्कि वह एक वहत बड़े अभिव्यक्ति के माध्यम का मालिक है जो कि अनुभवों को बेचना है, तजुर्वे को

दूसरों तक पहचाता है, एक्वपीरीएस की लाखों-करोड़ों लोगों तक कम्यनिकेट करता है और जिस रूप में कम्यनिकंट करता है इसका तरीका ऐसा भी हो सकता है कि सारे हमारे समाज के स्वष्प में विकार या विकति उत्पन्न होंने लगे । इक्षलिए सरकार बीच में त्रातो है। इसलिए मायद सरकार को हस्तक्षेप करना पड़ता है बरन में इस पक्ष में हुं कि कला के किसी भी माध्यम में सरकार को या राज्य को हस्तक्षेप करने का अधिकार नहीं है। कई वर्ष पहले फ्रांस में एक फिल्म बनी। उत समय वहां के इनकारमेशन मिनिस्टर ग्रान्द्रे मालरो थे । मालरो ने इस फिल्म को बैन कर दिया । वावजुद इसके कि मालरो स्वयं कला की स्वतंत्रता के ब्रालमबरदार २हे । फ्रांस में उनके विरुद्ध आन्दोलन हुआ और यह कहा गवा कि मालरो विएक्शनरी हो गवा है। फिल्म पर से बैन हटा । लेकिन मालरो ने कहा कि मैंने अपने आप का बचाव करने के लिए इस फिल्म पर से प्रतिबन्ध नहीं हटाया है बल्कि इसलिए हटाया है कि जो बात कही जा रही थी वह शायद बहुत हद तक सच थी क्योंकि इस फिल्म से वायोतींन की प्रवत्ति नहीं बढ़ती । मैंने दोवारा फिल्म देखी है और जो बात जनता कह रही थी वह सब थी। महोदय, अभी एसी स्थिति है जहां कि स्वितियों पर दोवारा गौर करना पड सकता है स्पीर गीर करना पडता है सरकार को दखल देने से रोकना पड़ता है, लेकिन छाम तौर पर किसी भी समाज में जहां पर हथियारों का रोजगार होता है, कला का रोजनार होता है जहां कोई भी चीज व्यापार से अलग या वरी नहीं रह गई है सरकार के हराक्षेप करने की श्रीनवार्यता को स्वीकार करना पड़ेगा । चाहे यह समाज को लिए उचित हो समाजके विकास के लिए कुछ बाधक भी हो सकती है, एक निवंग्ध समाज के विकास में इससे वाधा

ती श्रीकान्त वर्मा

भी उत्पन्न हो सकती है लेकिन यह मजबुरी है। यह एक विवाद है कि राज्य है इसलिए वह दखल करेगा, किस हद तक दखल करेगा यह विवाद का विषय हो सकता है और प्रस्तत एक्ट में इसी विवाद को हल करने की कोशिश की गई है। सरकार कम से कम दखल दे, जिनना भी कम हो सकता है वह दखल दे । ग्रथर सेंगर बोर्ड से एक गलती हो सकती है या होती है तो उनके समाधात क लिए प्रोडयुगर को अधिकार हो कि ट्रिब्युनल के पास अपील करे ग्रीर टिब्पनल उसका समीकरण करें। अगर वहां भी हल नहीं होता है तो फिर जनमन है और बाखरी फैसला और ग्राखरी कोर्ट यह है । लंकिन ग्रमर जनमत और राज्य के बीच द्वन्द्व होता है तो उपक नतीजे पिर्फ विनेमा तक सीमित नहीं रह जाएँगे उसका कटघरा बहुत बडा हो जाएगा । लेकिन यहाँ एक सीमित मामला है और वह यह है कि कौत सी फिल्म बास्यिक ग्रन्थन पर बाधान्ति है और कौन सी भ्रामक अन्भव पर आधारित है। कौन सी फिल्म कला पर है और कौन सी कामर्स पर है। सिर्फ क मर्स के उद्देश्य से बनायी गयी है तो उसमें क्या हम कला के मानदण्ड लाग कर सकते हैं, पिकासो पर जो मानदण्ड भाग किए जायेंगे, जिश्रोका पर जो मानदण्ड लाग किए जायेंग, रेनद्यां पर जो मानदण्ड लागु किए जायेंगे , इंगमन वर्गमां पर जो मानदण्ड लाग किये जायेंग, क्या वे ही मानदण्ड , क्या वे ही प्रतिमान बम्बई या मद्रास की घटिया फिल्मों के निर्मातायों पर लाग किए जायेंगे। एक कार्माणयल आदिस्ट जो सीन नदी के किनारे बैठकर हवह विकासी की नकल करता है, क्या वही मानदण्ड इस्तेमाल किया जायेगा जो पिकासी पर किया जाता है। ग्रसल ग्रीर नकल का झगडा है, वाणिज्य और कला का द्वन्द्व है, इस द्वन्द्व को सुलझाना किसी भी द्यार्टिस्ट के लिए बहुत कठिन हैं। कहां कला वाणिज्य होती है, कहां वाणिज्य कला हो जाता हैं इसका फैसला कर सकता बहुत कठित है। अच्छे से अच्छे कलाकार, ग्रालोचक भी इसमें विफल होकर सकतें हैं ग्रीर रह जाते हैं ग्रीर कारण है कि बहुत सी ऐसी फिल्में जो कि भयानक ř. सैडिस्टिक सीडिज्म से एक कदम झागे है वे सेंसर बोर्ड के जरिए पास हो जाती है, ग्रीर कोई ऐसी फिल्म जो अपनी कला की वजह से लाचार है जिसमें सच्चा कलात्मक अनुभव है, बेन हो जाती है। इसका कारण यह नहीं है कि सेंसर बोर्ड में गलती है, इसका मतलब यह है कि मन्ष्य की अन्तरातमा और मन बहत उलझा हमा है । किन्ना ही बड़ा जब हो, न्यायाधीश हो, कला का पारखी हो लेकिन वह कलाकृति की पेचीदिंगियां समझने में कई बार असमर्थ हो सकता है। कई बार ऐसा हो सकता है कि व्यापारी एक कलाकार से ज्यादा चतर व्यक्ति साबित हो ग्रौर वह कला का झांसा उत्पन्न कर, कला का धोला खडा कर, कला के धोखे की टटटी खडी कर अपनी फिल्म को लिया ले जाय जबकि सच्चा कलाकार प्रतिबंधित होकर रह जाय । यह स्थिति है और हमारे समाज में बास्यविक स्थिति यही है । हमारी नयी फिल्में अगर देखा जाय, अगर वहां प्रचलित मानदण्ड लाग किये जाये. अगर वम्बई के निर्माताओं के तकों का स्वीकार कर लिया जाये तो हमारी सारी नई फिल्में चाहे एपाम बेनेगल की हों, चाहे गिरीश कर्नाड की हों, चाहे कुमार साहनी की हों चाहे मणि कौल की हों, या सत्यजित रों की हों, वे समाजविरोधी हैं। ग्रगर बम्बई के तर्कों को स्वीकार कर लिया जाय, क्यों समाज विरोधी

हैं ? क्योंकि वे गरीबी को दिखाती हैं क्योंकि उनकी कहानी में नग्तता एक 200 **इन्टे ग्र**ल पार्ट

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has become and integral part of their history. How are you going to destroy that integral part? You cannot destroy that integral part. If you attempt to do so, you destroy the art.

इस स्थिति में ग्राप करें उसको बदल सकते हैं ग्रीर नष्ट कर सकते हैं। नहीं नष्ट कर सकते हैं । दूसरी छोर बम्बई की फिल्मों के एक सीन या 10 सीनों को आप बदल दें, काट दें, रह कर दें, जना दें, बरबाद कर दें, कोई फर्क नहीं पड़ने याला है, कहानी वैसी की बैसी पहेगी। बहानी में न कोई फर्क पड़ने बाला है न किसी और चीज में फर्क पड़ते वाला है बगोंकि एक सीत दूबरे को दोहरा सकता है, तीनरा सीन पहले वाले की पृष्टि करता है, कोई चीज इन्टेप्रल नहींहै। There is nothing integral in the Bombay films. Everything i_s superimposed.

श्रीर बहु: बार ऐसा होता है कि फिल्म बदनते बदनते कहानी बदल जाती है, फिल्में बनते बनत सीन बदल जाते हैं। न जाने किंतनी बार एक फिल्म बनती है एक दी फिल्म के बतने के दौरात । इसलिए कला की गती को बम्बई और मद्रात और, मैं नाम ले रहा है जगहों को, इसको समझाने के लिए कि इनके तकों को अच्छी फिल्में के तकों की इस्ते-माल नहीं किया जा सकता है । दोनों के लिए दो तरीके अपनाने पडेंगे और मझे खुशी है कि श्री वतन्त साठे साहब का यह बिल, यह एक्ट इन दोनों में फर्क करता है और कला को और बाणिज्य को अलग रखने की कोशिश करता है। इसोलिए चार कैटेगरीज बनायी गयी हैं और ये चारों श्रेणियां जरू तों को चार किस्म के दर्शकों की प्रभावित कश्ती हैं ग्रीर मेरे ख्याल से

इससे काफी लाभ होगा समाज को और कम से कम दर्शकों का एक दर्गद्रभर दूसरे वर्ग की सिनेमा में नहीं जाना चाहता है तो उसे आजादी होगी कि वह न जाये और दूसरे को आजादी होगी कि यह ती भरे में न जाय।

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इसी तरह मैं टिब्यनल का स्थान करता हं क्योंकि अब तक प्रोडयुस को चाहे वे बाणिज्य थाली फिल्मों के हों या कला बाली के उनको यह णिकायत ?ही है कि उनकी आवाज सुनाई नहीं पडती है। मैं नहीं जानसा कि कहा तक यह सच है । आवाजें तो उनको बहुत दूर-दूर तक सुनाई पड़तो हैं, लेकिन फिर भी उनकी फिका-यत रही है । सण्यार या कर्तव्य है कि यह उनकी शिकायतों की दूर करे ग्रीर यह उन्हें महसूस कराए कि उनको उननो हो आजादो है अपील को, जिलनी कि आम नागरिकों को होती है और इसिन्ए हाई कोर्ट जल का प्रायवान हैं क्रीर उनक चार सदस्यों का प्रावधान ठीस है।

सिफ मैं उसमें इतना और जोड़ना चाहंगा कि यह चार सदस्य अनभवी होने चाहिएं ग्रीर इनका संबंध दला से होता चाहिए स्वेदिः झाम तीर पर सैंसर बोर्ड या अपील द्रिब्य्नल के सदस्य--यह तो मैं नहीं कहुंगा कि योग्य नहीं होते, लेकिन अन्तर उनको दैने के लिए सदस्य बना दिया जाता है ग्रीर में समझता हूं कि फिल्म जैते माध्यम में पैट्नेज को कोई स्थान नहीं होता चाहिए । ग्रगर ग्रव तक दिया भी जाता रहा है, तो नहीं दिया जाना चाहिए ।

साथ हो मैं यह भो मंत्रो महोदय को सुझाब देना चाहना हूं छोर उनसे अपोल करता हं कि वं "क्य" फिल्मस की पद्धिको भी स्वोकार कर लें क्योंकि

[श्रो कान्त वर्मा]

कई निर्माता यह चाहते हैं और खास तौर से नई फिल्मों के निर्माता कि उनकी फिल्मों को "क्यू" साटिफिकट दिया जाए।

तो यह कुछ सुझाव मैंने दिये, इसके साथ मैं यह भी कह देना चाहता हं कि जो उन्होंने गाइडलाइंस बनाई हैं, उनको भी मैंने पढ़ा है--सारी गाइडलाइंस को सब बहुत ग्रन्छी हैं, बैसे तो सब अस्पष्ट हैं, जैसे कानन में सब कुछ अस्पष्ट होता है । वायलैंस क्या है, कहां वह वायलैंस वन जाती है उसको भी फिक्स कर सकता बहुत कठिन है, लेकिन फिर मो व्यक्तियों पर छोड़ा जा सकता है कि जिस संदर्भ में यह वायलैंस है ग्रीर किस संदर्भ में नहीं है। तो गाइडलाइंस भी ठोश हैं' लेकिन इसमें कुछ और जोड़ा जाना च हिए था। मतना, स्वियों की स्थिति को जिस हिशारत से देखा जाता है भारत के समाज में, उसमें कुछ परिवर्तन आना चाहिए। भारतीय स्त्री आज भी दुर्गा ग्रीर देवदासी क बोच झलरही है। एक योर वह दुर्गा है, दूतरो श्रार वह देवदासो है, लेकित वह नार्मल बोमन नहीं है। अब तक मैंने दहुत कम फिक्सन ऐसे पढ़े हैं हिन्द्स्तानी उनन्यास-तमाम उपन्यासी ग्रीर कहानियी में--बहुन कम ऐसे पढ़े हैं जिसमें स्त्री नामन हो। या वह दुर्गा है, या देवदासी है फिल्मों में इससे भी रह दर्जा, इससे भो गरोब स्थिति है । वहां वह सिर्फ दासी है, दुर्गा भी नहीं है । बीच बीच में उने कुछ स्टेटत दे दिया जाता है, यह बताने के लिए कि हम एक पढ़े लिखे वर्ग के बीच में रह रहे हैं। लेकिन वास्तव में ग्राम स्त्री की स्थिति भारतीय समाज में दुर्गा और देवदासी के बीच में झुल रही है और फिल्मों में सिर्फ देवदासी के नजदीक है।

इस स्थित का पिचर्तन करने के लिए गाइडलाइस में भी कुछ किया जाना चाहिए था कि वह दासीन मानी जाए वित्त वह एक सामान्य वोमन है जो अपराध भी करती है, झगड़ा भी करती है, झगड़ा भी करती है, इन्द भी करती है, जिसमें देवत्व नहीं है, मनुष्यत्व भी है। इस तरह की स्त्री की कल्पना के विकास के लिए कुछ गाइडलाइस इसमें जोड़ी जानी चाहिए और दूसरी जो अध-विश्वास वाली फिल्में हैं, इन पर भी उतनी ही सख्ती से कार्यवाही की जानी चाहिए जितनी की हिसा वाली फिल्मों से क्योंकि हम एक वैज्ञानिक समाज में रह रहे हैं (समय कीं घन्टीं)

यह जवाहर लाल नेहरू इन्दिरा गांधी का समाज है जिन्होंने कि उस विज्ञान ग्रीर टेकनालाजी के उत्थान ग्रीर विकास के लिए हर तरह का सहयोग और हर तरह का प्रोत्साहन दिया । इस समाज में सुपर-स्टिमत के लिए कोई स्थान नहीं होना चाहिए, लेकिन हमारा समाज सब से ज्यादा ग्रगर विःसी चीज से पीडित है, तो ग्रन्धविश्वास से । इस ग्रन्ध-दिश्वास को दूर करने के लिए फिल्म एक बहुत बड़ा माध्यम हो सकता है। हो या न हो, कम से कम ग्रन्ध-धिषवास बढाने वालो फिल्मों को मान्यता नहीं मिलनी चाहिए।

सैंसर बोर्ड का हथीड़ा अगर सब से पहले किसी के सिर पर गिरना चाहिए तो उस व्यक्ति के सिर पर जो कि अन्धर्निक्वास को समाज के बीच में लाकर बेचता है। इसके साथ-साथ उप-सभाध्यक्ष जी, जैसे कि मैंने अपने द्वारा पेश अमैंडमैंट में कहा है कि यह सैंसर बोर्ड शब्द की जगह नैशनल बोर्ड आफ साटिभिकेट्स रखा जाए उसकी वजह यह है कि सैंसर बोर्ड अपने आप में निषेधा-

त्मक है कला का । यह सही है, बहुत थोड़ो सी कला रह गई है भारतीय सिनेमा में। लेकिन फिर भी वह कला है। इम उसकी कल्पना कला के रूप में करते हैं, फिल्म निर्माता उसको जिस रूप में भीकरता हो। तो कलाका सेंसर नहीं हो सकता है, निषेध नहीं हो सकता है। निवेध अपने आप में गंदा है ग्रीर ग्राजकल डिक्शनरियों में कम पाया जाता है, केवल उन समाजों में पाया जाता है जहां अभिवन्त पर मकुश है। लेकिन हमारा समाज पूर्णतया लोक तांत्रिक है। इस समाज में फिल्म के सेंगर के लिए कोई स्थान नहीं रहना चाहिए क्योंकि सेंगर के साथ कला का विकास नहीं हो संकता . . . (समय की बण्टी) . . , अगर चदोल राजाओं ने सेंसर को लगाया होता तो खजराही का विकास नहीं होता, अगर उड़ोसा के राजाओं ने सेंसर लगाया होता वा निवेध लगाया होता तो कोणार्क नहीं होता । अगर चौल राजाओं ने िषध लगाया होता तो चोल बान्जेन नहीं होते, किसो तरह की कला का विकास नहीं होता । अगर भोज ने सेंसर लगाया होता तो कालिदास एक भी पंक्ति नहीं लिख सकता था। इस-लिए हमारे परम्परा के अनुशार जी निषेध वर्ड है उसका हटा देना चाहिए। ग्रनर कियो चीत्र को सेंसर किया जाना चाहिए, तो खद जैसा बसंत साठे जी कड़ने रहे हैं, सेंसर शब्द का सेंसर किया जाना चाहिए और किसी चोज का नहीं। म्रोर इसके साथ हो, सेंसर शब्द से बिटिश गलामी की बदब खाती है क्योंकि सेंसर गढ़र का इस्तेमाल ब्रिटिश जमाने में हुन्ना था भारतीयों के दमन के लिए। लेकिन भारतीयों का कर्त्तव्य यह नहीं है कि ग्रंपने लागों का दमन करें। बाज हम लोग कितने ही अमित हों, भटके हुए हों, आरज हमारी कला कितनी

हो गिरी हुई हो लेकिन उसको सेंसर करने का, उस पर निर्श्वध लगाने का, रोक लगाने का, इसें कोई अधिकार नहीं नवोंकि मन्द्य को अतरात्मा को रौंदने का हमें किसी तरह का अधिकार नहीं। धन्यवाद ।

re. collision between

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श्री शिव चन्द्र झा: उपसमाध्यक्ष जी, केवल में इस विधेयक पर आफं, इसके क्लाज बाई क्लाज वृहिंग पर, मैं भूमिना के रूप में कुछ शब्द कह देना चाहता ह । वर्मा जी गाइडलाईस की बात कर रहे थे तो मैं सोच रहा था कि सिनेमा को लेकर हमारे समाज में गाइड गाइस रखे हए हैं। पंडित जबाहर लाल नेहरू के सामते, आप को याद होगा यही समस्या ग्रामी थी कि सिनेमा हो तो कैमा हो ? जो चीजें सभी हैं जिन को लेकर हम चितित हैं, पंडित जी भी सामने ग्रीर उन्होंने साफ शब्दों में कहा कि सिनेमा मनोरंजन का साधन है जहां मन बहलाने के लिए जाते हैं। यही नहीं कि हम गंभीर ग्रात्यात्मवादी बनने जा रहे हैं, साथ ही साथ वह शिक्षा का साध्यम है । दोनों का समन्वय रखना होगा । यही नहीं कि हम वहां योग के द्वारा ध्यान-मग्न होकर गृढ़ विषय पर सोचने लगें बल्कि यह भी नहीं कि हम इतना बहुक जाएं कि हमारे तले जमीन खिसक जाए । बीच में शिक्षा हो, मनोरंजन हो । ये गाइडलाइंस पंडित जी ने दिए । लेकिन दुर्भाग्य की बात है उस गाइडलाइन के हिमाब से काम नहीं होता हैं।

उनसमाध्यक्ष महोदय, में एक बहुत बड़ा सिनेमाबाज था । जब मैं पढ़ता था बर्कले में. सैंटरडे की शाम कोई मार्केट नहीं खुलती थी, केलीफोर्नियां में लाइब्रेरी बंद हो जाती थी, श्रीर चक्की लाइब्रोरी में पढ़ते हैं, मैं पढ़ता नहीं

[श्रीणिव चन्द्र झा]

था. तो शोम को क्या किया जाए। तो प्लांड तरीके से मैं हर सेटरडे को गाम के वक्त सिनेमा जाया करता था त्रौर सिस्टेमेटिक ग्रध्ययन कहं क्या कहं, टेस्ट ले ग्राप किसी वक्त कि मैंने िसिनेमा एक-एक करके खोज कर देखे । इतना ही नहीं ,ग्राखिर मैं बेबरले हिल चला गया । इतना मानेना पडेगा, यह शिक्षा का बहुत बड़ा साधन है यदि इस का ठीक से इस्तेमाल किया जाए । उपसभाष्यक्ष महोदय"द रोवे" पिक्चर है जिसमें जेजज को फांसी होती दिखाई जाती है । वड़ी ही लाजवाब पिक्चर है । ग्रमी भी मेरे सामने दृश्य ग्राने लगते हैं जीसस को उठा कर कास में ले जाया जा रहा है ग्रीर चाभी लिए हुए हैं--उनका क्रुसिफिकेशन होता है । *बहुत* शानदार पिक्चर है । इस से ग्रागे जाएं, एक-एक करके मैं कहना चाहता हुं। पिछले जमाने की पिक्चर है—– रिचर्ड द लायन हार्टेंड । रिचार्ड की फौज चलती है तो मालम होता है कि जैसे जिंदा दश्य सामने ग्राजाता है। मार्टिन लूथर वहस करने के लिए चलता 4 P.M. है, उसकी पिक्चर देखी; ग्रभी भी मेरे सामने उसका दश्य है । 'यंग वेस' एलिजावेथ फर्स्ट, स्पेनिश ग्रार्मेडा ग्रीर इंगलैंड का बेडा दोनों का जमघट समद्र में होता है, एकदम जीती जागती तस्वीर सामने द्याती है । 'प्लाइमध एडवेंचर' ज्ब पिलग्रिम्स गये वे । 'डिजायरे' नेपोलियन बोन।पार्ट के वारे में है, जो हम टाल्सटाय के 'कार एंड पीस' में पढ़ते हैं। पिक्चर देख कर सारा दश्य सामने ग्रा जायेपा । फिर 'डेजर्ट फाक्स' फील्ड मार्शल रोमले का पिक्चर है। लेटेस्ट है 'रि लागेस्ट डे' नार्मन्डी बीच पर जब सेकि¹ड फंट खोला जाता है । एक -

एक सेकिन्ड ट्टला नहीं है, साड़े चार

घंटे की पिक्चर है। इसके बाद

अमरोका की 'गोन विद द विन्ड' है। फिर 'वर्जीनियां सिटी' है जिस के बारे में हेरल्ड लास्की ने लिखा। फिर उनके राष्ट्रपति के बारे में पिक्चर है प्रेसिडेंटस लेडी' एन्ड्रू जेक्सन के बारे में है। उस के भी आगे एक के बाद एक नेचुरल पिक्चर्स हैं।

शिक्षा और इतिहास को जानकारी देने वाली पिक्चरें हमारे यहां भी हैं। हम नहीं कहते कि हमारे यहां नहीं है। 'सिकन्दर' में कला-सम्प्राट पृथवी राज कपूर थे, जो अब नहीं हैं । सिकन्दर की पिक्चर से सारा इतिहास सामने श्रा जाता है। कृष्ण-अर्जुन युद्ध, महारथी कर्ण, पृथ्वीराज-संयोगिता, फिर डा० कोटनीस की ग्रमर कहानी वी० शान्ताराम की---बहुत ग्रन्छी ऐतिहासिक पिक्चरें थीं । पंडित जी ने जब गाइलाइंस दी तब 'युजाता' पिक्चर उनके सामने थी । 'सुजाता' को प्राइज भी मिला था । 'सुजाता' पिक्चर में शिक्षा भी है, मनोरंजन भी है, सोशल प्रोग्नेस भी है। इस तरह की पिक्चर होनी चाहिए । तो हमारे **यहां भी** ऐसी पिक्चरें हैं, लेकिन **लोग कुछ बहक** रहे हैं । बहक यह रहे हैं कि सिनेमा मोटे तौर पर रिफ्लेक्ट करता है—इंगलैंड ग्रमरीका में भी ऐसा ही है—हमारी बनावट को । अमरीका के सिनेमा की मैंने तारीफ की है। वह प्राफिट मेकिंग है, प्जीवादी मुल्क में सेंशेनलिज्म द्यौर सेक्स पर जोर देने की वात आती है। उस से लोग बहक जाते हैं । अमरीका में एक पिक्चर ग्रायी थी 'ग्राउटलाड विमेन' । जैन रफेल उस में थीं । वह सेंसर्ड हो गयी थी । मैंने उसको देखा जब सेंसर्ड पोशन्सं रिलीज कर दिये गये । वहां पर भी ये सब बातें होती हैं इतनी फीडम के बाद । हमारे यहां भी यह प्रवृत्ति चल रही है ।

इस पर रोक होनी चाहिए । इन्होंने कहा कि 'इन्साफ का तराजु' । मैं सिनेमा देखता था, अब देखता नहीं हूं। लेकिन यह बात सही है कि इन की कुपा से विज्ञान भवन कभी-कभी गया हूं। जब सेशन चलता है तो खुब ग्रन्छी ग्रच्छी फिल्में दिखाइये । कर्मी-कमी हिन्दी की फिल्म विज्ञान भवन में चलती है। 'इन्साफ का तराज' देखने चला गया । ग्राप की चिटठी थी, ठीक से पढ़ी नहीं, वहां पर लोगों ने कहा कि यह है, वह है। मैं न्यूज़ रील देख कर चला आया ।

Statement by Minister

[उपसभाध्यक्ष (श्री दिनेश गोस्वामी) पीठासीन हये।

यों इन्साफ होता है, मुजरिम पकड़ा जाता है। लेकिन जर्म करने का जो दश्य दिखाया जाता है वह नीजवानों का मस्तिष्क कन्डी-शन करता है। पकड़ने की बात बाद में होती है, इन्साफ होता है बाद में, लेकिन जो दश्य रखा जाता है, अपराध का दश्य उससे नौजवानों का मस्तिष्क कन्डी शन होता है। ग्रापको परीक्षा इसमें होती है कि हम वास्तविकता भी रखें लेकिन बहकने दें। लेकिन आप कहते हैं कि हम रियलिटी को प्रेजेंट कर रहे है। लेकिन जैसे रिय-लिटी को ग्राप दिखाते हैं उससे नौजवानों का मस्तिष्क कन्डीशन हो जाता है। इसी लिए समाज में इतना वायलेंस है। ग्रमे-रिका में ग्रौर भी ग्रधिक होता है । वेस्टर्न फिल्म्स भी मैंने देखी हैं। ग्रेट मंसुरी रेड है डाल्टेन ब्रदर्स का । इसी तरह से विली ब्रांड के पिक्चर्स है और इसी तरह से वेस्टर्न पिक्चर्स एक से एक है। वेस्टवर्ड एक्स-पेंशन के जमाने में जो बने, बन्दकबाजी को लेकर जो वडे। तो हमको एक सम-न्वय रखना होगा । हमारे समाज में समस्या यह है कि वर्मा जो ने तो कहा कि हम विज्ञान की ग्रोर जारहे है, लेकिन एक वैज्ञानिक दिष्टिकोण से हमारा समाज नहीं बढ़ रहा है। लेकिन हमको बढ़ना

चाहिये । हमारा दर्शन वैज्ञानिक होना चाहिये । हमारे सामने समाज के ब्रादर्श हैं सीता और द्वोपदी। हमारे समाज में दोनों का समन्वय होना चाहिये। सीता भी हमारी है और ब्रोपदी भी हमारी है। तो हमारे समाज में नारी का रूप कैसा हो इसके लिए हमको एक रास्ता निकालना है। हमारे समाज में इन दोनों का समन्वय होना चाहिए। सीता की एक निःठा भी उनमें रहे ग्रौर द्रोपदी की स्वच्छन्दता भी उनमें रहे। दोनों को मिलाकर समाज के लिए एक वैज्ञानिक दर्शन हमको बनाना है। न हमारे को पूरी तरह से स्वच्छन्दता की जरूरत है ग्रीर न पूरी एक निष्ठा की । हम दोनों के बीच में रहना चाहते हैं और फिर हमारा रूप कैसा हो इसके लिए ही एक इंम्तहान की जरूरत हो जाती है। तो सिनेमा जैसा कि मैंने कहा कि शिक्षा का एक बहुत बड़ा साधन है ग्रीर इसका मस्तिक पर बहुत ग्रसर होता है । मैंने कहा कि हिन्दस्तान में बहुत विकास हुआ, लेकिन ग्राज तक सिनेरेमा नहीं बन पाया है। सिनेरमा को मैंने सनफ्रांसिसको में देखा, लेकिन भारत में वह ग्रमी तक नहीं बन पाया है। क्या यहां उसके लिए ताकत नहीं है या उसके लिए पैसा नहीं है। यहां सव कुछ है लेकिन सिनेरेमा वाले सिनेमा को असी तक यहां नहीं बना पाये। तो हमें अपने यहां के लिए वही गाइडलाइन रखनी चाहिये कि जो पं 0 नेहरू ने हमको बतायी र्था कि हमार सिनेमा में शिक्षा भी होनी चाहिये और उसम हमारा मनोरंजन भो होना चाहिये । ग्रीर वह शिक्षा वैज्ञानिक दिष्टकोण से हो इसका मतलब है कि जो रियालटी है। समाज में खासकर सेक्स के मामले में उसको सिनेमा में रहना चाहिये ग्रौर मीता ग्रौर द्रोपदी का सिथे-सिस उसमें होना चाहिये । इसलिए हमको इसके बीच का रास्ता निकालना है और इसके लिए सोचना होगा ग्रौर विक्लेषण करना होगा।

B90 UP and CM15 DN

थि। शिवचन्द्र झा

श्रव मैं इस बिल पर आता हं। यहां जो बोर्ड बनता है 25 ग्रादमियों का ग्रीर उसके बाद 9 ग्रादिमयों का नाट लेस दैन 12 ऐंड नाट मोर दैन 25 तो हाल ही में गजरात में जो ग्रान्दोलन चला उसमें रिजर्वेशन के लिए दोनों तरफसे बातें रखो गयो । यह जो नाट मोर दैन 25 की बात है उसमें उस ग्रान्दोलन वाली बात होगी या नहीं। पहले तो 9 से 12 ग्रीर 25 को ग्राप बनायोंगे । उसमें कैसे लोग होंगे ग्रौर इसमें ही भ्राप का टेस्ट हो जाता है। इंतहान हो जाता है। सिनेमा के बाद की बात होती है कि ग्राप उसमें कैसे लोग बहाल करते हैं । क्या उसमें रिजर्वेशन होगा कास्ट के लिए, ट्राइब्स के लिए और महि-लाओं के लिए ? क्या उसमें उनके लिए सीटें रिजवं होंगी ? क्या उनको प्राय-मिकता दो जाएगी ? इसमें हो आप का टेस्ट होगा ? ग्राप जिस बोर्ड रहे हैं उसमे लिए कोई सुरक्षा होगी या नहीं। ग्रापने कहा कि हर इनाके को रिप्रेनेंडगन मिनेपा तो 25 सदस्यों में बना ग्राप हर राज्य का एक ग्रादमी लेंगे? ग्रापने इसकी कोई सफाई नहीं की । 25 आदमी उसम उनके होंगे या दूसरे शब्दों ; कहा जाय तो वंध्या मजदूर होंगे, किसी न किसी रूप में वांडेड लेवरर, या कैसे आदमी होंगे इसके लिए सफाई को जरूरत है।

अब दूसरो बात है कि आप दो की जगह चार कैटेगरी बनाने जा रहे है। पहले यु और ए की कैंटेगरी थी, अन रिस्टिक्टेड ग्रीर एडाल्ट्स के लिए, ग्रब ग्राप सूए ला रहे हैं। अनरिस्टिक्टेड ग्रीर एडल्ट्स के लिए है विद दि कंसेंट ग्राफ दि गाडिएन्स, उनकी सम्मति से वे जा सकते है और एक है स्पेशलाइज

प्रोफेशनल्स के लिए । मझको इसमें कोई ग्रापत्ति नहीं है यदि ग्राप ग्रयने सामने मुख्य रूप से वह गाइड लाइन रखें कि जो पं० नेहरू ने दे रखी है। जो हमारा वैज्ञानिक दर्शन है समाज को बनाने का. उस संदर्भ में यदि आप दो को जगह चार कैटेगरी बना देते है तो मुझे उसमें उतना कोई एतराज नहीं है। लेकिन मझे णक है कि इसम कोई डिमार्केशन लाइन नहीं रहेगो । सब मिनस्ड ग्रंप हो जायेगा । जो एडल्ट्स हैं उसमें माइनर लोग जायेंगे। सबसे बड़ी बीमारी जो है वह वायलेंस ग्रीर सेक्स की है। इसका उन चारों पर प्रभाव पड़ेगा । आप रोक नहीं पार्येंगे। एक हजार से 20 हजार, यापांच हजार प्रति दिन सजा देने की बात है यह सब ठीक है। लेकिन में यह फिर दोहराना चाहता हं, हैमर मार कर कहना चाहता हं कि सिनेना उद्योग प्राइवेट हैंड्स में है, म्नाफोबोरों के हाथ में है। सबाल पूछने पर बात ब्रातीहै कि वहां पैसे का खेल है। करोडों रुपए का हिसाब होता है। यदि आपका मकसद सनाजनाद का है, बराबरी के समाज का है, यदि समाजवादश्रापका लक्ष्यहै तो क्या समाजवाद यह नहीं कड़ना कि इस उद्योग को भी श्राप ग्राने हाथ में ले लें यानि नेशनलाइजजेशन करें। में जानता हं कि सबके सब खड़े हो जायेंगे ग्रीर कहेंग कि नेमनलाइज करने से कैसे होगा । एक जमाना था जब पोस्ट ग्राफिस को ग्रपने हाथ में चलाना सरकार के लिए मिकल समझा जाता था । पोस्ट आफिस भो पहले प्राइवेट हैंड्स में था। ऐसे लोग भी थे जो कहते थे कि ग्रामी को प्राइवेट हैंड में देदो। में कहता हं कि वह जमाना चला गया। समय बदल गया है। सवाल है नुनाफा खोर का, उद्योग के टैक्स इवेजन धन का। ै है। में यह कहता कि कलाकार ग्रच्छे नहीं है।

मैं फिर दोहराना चाहता हूं मैं पृथ्वी राज कपुर को सलामी देता है। मैं यह भी कहता हूं कि उनका लड़काती उनका 10वां हिस्सा भी नहीं है। जो चीज पथ्वी राज कपुर में थी वह उसके बेटे में नहीं है। मैं उनको सलामी देता हं। वह बहुत शानदार थे। वह ग्रांच्छे विचार रखते थे। मैं उनसे माटुंगा में मिला था। दूसरे लोग भी है जो अच्छे हैं । बहुत दूरदर्शिता ग्रीर इमेजिनेशन से बात को रखते हैं। कुमारी गुजर गई। वह बहुत ग्रच्छा सोचती थीं। लेकिन ब्राज हम देखते हैं कि वैभव ग्रौर विलासिता का समाज बनाने का धंधा चल रहा है। मैं पुछना चाहता हं कि ग्राप उसपर कब्जा करेंगे या नहीं । क्या आप इसको नेशनलाइज करेंगे? मैं निजी तीर पर कहंगा कि आप इसकी नेजनलाप्रज करें । कला के क्षेत्र से काम होते हैं । इसी से चरित्र बिड्गता है ग्रीर इसी से बनता है । देयर ग्रार द काइम्स विच टाई ग्रवर सोल्स । यह ही मोका है आपके इय्तहान का मंत्री के रूप में । इसी से पता चलेगा कि कौन सा रास्ता आप निकालते हैं जिससे यह मुना-फाखोरी की बात न हो भीर साथ ही साथ उसमें एक छट भी रहे कला के लिए । तीसरी बात गाइडलाइन्स के बारे में है। गाइड लाइन की बात पंडित जी ने कही थी कि सीता ग्रौर द्रोपदी का समन्वय हो । यह शिक्षा और विकास के लिए बहुत बड़ा साधन है इसको ग्राप डिसकाउन्ट न करें । जितनी ग्रापकी योजनायें हैं, जितने आपके थीम्स हैं सबका म्रसर नौजवानों पर होगा यदि ठीक से सिनेमा बनाकर आप दिखाएं। इसके बाद साबरन्टी ग्रीर इंटेग्नेटी का सवाल ग्राता है और हमारे देश में पिक्चर्स किस प्रकार की बनती हैं उनका सदाल ग्राह्म है । जहां तक मुझे याद है, रानी रूपमती बहुत सुन्दर पिक्चर थी । काश्मीर पर जब

हमला होता है। तो बह बहुत सुन्दर हंग से दिखाया गया है। उस दश्य को देखने से घादमी का खन खौल जाता है। ऐसी पिक्चरें ग्राएं तो बहुत ग्रन्छ। है । लेकिन सवाल यह है कि झाजकल किस प्रकार की पिक्चरें थ्रा रही हैं ? इमरजेन्सी के दिनों में मैं डालटनगंज की जेल में था और 18 महीनों तक उसमें रहा ।

B90 UP and CM15 DN

श्री प्रकाश महरोता : (उत्तर प्रदेश) : इसका मतलब तो यह है कि ग्राप जैले में भी पिक्चरें देखा करते थे।

श्री शिव चन्द्र झा : हमको फोर्स करके पिक्चरें दिखाई जाती थीं । शाम को कहते थे कि आपको पिक्चर देखनी पडेगी। उन पिक्चरों में क्या दिखाते थे यह भी मुन लीजिए । दिखाते यह ये कि पिक्चर में चारों तरफ हरियाली होती थीं, नारि-यल की हरियाली होती थी और वहां से ग्रा रही होती थी प्राइम मिनिस्टर। यह कलर्ड पिक्चर होती थी । वे ग्रपने बेटीं के साथ खेल रही होती थीं श्रौर बगीचे में घुम रही होती थीं और फिर हंसीं होती थी। यह भी दिखाया जाता था कि वे क्या-क्या खाती हैं और कैसे चलती हैं। 15 मिनट तक जबर्दस्ती हम लोगों को अह दिखाया जाता है । हम यह सब देखना नहीं चाहते थे । मैं चाहता हं कि भविष्य में ग्राप भूलकर भी ऐंसा मत करिए । मैं पूछना चाहता हूं कि क्या पंडित जदाहर लाल नेहरू की कोई इस प्रकार की पिक्चर है ? नहीं है । इसलिए मैं मंत्री जी से कहना चाहता है कि ऐसा कभी मह करिए। Do not stoop to these things. Stoop to the ideals of Pandit Jawaharlal Nehru. Get rid of this profiteering system in the Cinema industry and see whether you can nationalise it or not and see whether it would be profitable or not.

श्री शिव चन्द्र झा।

इन शब्दों के साथ मैं यह चाहंगा कि आप इस विल को पास तो कर देंगे । चंकि ग्राप जल्दी से खत्म करने की बात कह रहे हैं, इंसलिए मैं ख़त्म कर रहा हं। इस बारे में मेरा एक संशोधन है कि इसको एक सेलेक्ट कमेटी को दिया जायें । ग्रगर ग्राप इसको सेलेक्ट कमेटी के पास भेजेंगे तो थोड़ा समय भी मिल जायगा ग्रीर इस विल पर ग्रच्छी तरह से विचार हो सकेगा । ग्रगला संशव जलाई में होगा और जैसा की देहाती भाषा में कहते हैं कि वाय दिन बहुत दूर नहीं, जुलाई का महीना भी बहुत दूर नहीं है। सलेक्ट कमेटी इस विल को अच्छी प्रकार से देख लेगी। मैं कोई बहुत अधिक सिनमा नहीं देखता हं, लेकिन जो कुछ देखता हूं उनके बारे में कह सकता हं कि सभी पिक्चरें बुरी नहीं होती हैं, कुछ पिक्चरें अच्छी भो होती हैं। इसलिए मेरा सुझाव है कि ग्राप इस बिल को सेलेक्ट कमेटी के सपूर्व कर दें। इन शब्दों के साथ मैं ग्रंपना भाषण खत्म करता है।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Jha, this aspect of your talent, the total grasp of the cinema, was not known to the House as yet. Mr. Ram Lakhan Prasad Gupta, not here.- Yes, Mr. Nigam.

श्री बसन्त साठे: ये तो छिपे हये रुस्तम हैं।

श्री शिवचन्द्र झा : ग्रापको कैसे इन बातों का पता चलेगा ? हम जो बातें यहां पर उठाना चाहते हैं उनको उठाने का मोका ही नहीं मिलता। ग्राज ही मैंन पलेश के बारे में स्पेशल मेनशन दिया, मेरा रिजेक्ट हो गया, लेकिन दूसरी का मंज्र हो गया । जो कुछ देश में होता है, ग्रगर उसके बारे में हमको कहने का मौका नहीं मिलेगा तो कैसे पता लगेगा ?

श्री लाडनी मोहन निगम (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, इस विषय पर चर्चा चलाना दुधारू तलवार पर चलने के बरावर है। ऐसा भी कहा जा सकता है कि इसका पूर्ण राष्ट्रीयकरण किया जाय स्रौर यह भी कहा जा सकता है कि इसकी स्वतन्त्रता को खंडित न किया जाय । सवाल यह है कि ग्रगर हम यह मान कर चलते हैं कि सिनेमा श्रिष्ट्यक्ति का माध्यम है तो यह कहा जासकता है कि ग्राभि-व्यक्ति को जितनी पूर्ण स्वतन्त्रता होनी चाहिये वह जरूरी दी जानी चाहिये। सरकार का यह फर्ज जरूर है कि वह यह देखें कि वह किस ब्रादर्श का समाज बनाना चाहती है ग्रीर समाज से उसकी क्या क्या ग्रपेक्षायें हैं। उन दोनों को महेनजर रखते हुये कुछ न कुछ ऐसी पहल हमको करती चाहिये जिससे सिनेमा उद्योग जो है उसके ऊपर परिवर्तन ला सकें। एक बात जरूर है कि ग्रगर कोई उद्योग, कोई अभिव्यक्ति, हमारी जिससे मेल नहीं खाती है, जो कि हमारे वाता-वरण और परिस्थितियों के विलकुल विप-रीत जाती है तो हम उसको अभिव्यक्ति नहीं कहेंगे। बल्कि वह विकृति पैदा करते का काम होता है। इसलिए, मेरी जबान में श्राज इतनी ताकत नहीं है कि में कह दुं कि सिनेमा उद्योग को सरकार पूर्णतया ग्रपने हाथ में ले ले लेकिन कुछ सीमाएँ हम लोग अपनी बनाते हैं। बहुत ज्यादा बहस को लम्बा न ले जाकर मैं दो-तीन वीजें आपके सामने सुझाव के रूप में रखना चाहता हं।

इस में छेत्रीय बोर्ड बनाने की बात है और वे इसलिए बनाने हैं ताकि ग्रलग-अलग जगहों से लोगों को एक ही जगह पर न भ्राना पड़े। यह ठीक है, बनाइये।

लेकिन क्षेत्रोय बोर्ड जो ग्राप बनाते हैं तो क्या ऐसा नहीं हो सकता है कि क्षेत्रीय बोर्ड जो बनें वे केन्द्रोय बोर्ड के तहन से निकले हये वने ताकि उनमें एकरूपता ग्रा सके । क्योंकि अगर एक विचार, समद्बार उनमें हम चाहते हैं तो एक दृष्टि सब जगह वन सके, विभिन्न इलाकों के होने के बाद भो देश एक हो और एक जगह से दूसरो जगह उनका ग्रादान-प्रदान हो सके ग्रीर तभी देश बनेगा-तो उसके लिए मैं छोटा सा सुझाव यह जरूर देना चाहुंगा कि क्षेत्रीय भाषात्रों में जितनी तस्वीरें बनती हैं उनके बारे में म विनम्नता पूर्वक निवेदन करना चाहंगा कि आप ऐक वात की पाबन्द लगाइये और खास कर भारतीय सिनेमा, मतलब कि हिन्दी वाले जो तस्वीरें बनाते हैं जिनका व्यावहारिकता से बहुत कम मतलब होता है, उनार मो बन्धन लगा दोजिए ग्रीर सब क्षेत्रीय भाषात्रों में उसके लिए सब-टाइटलिंग जिसको कहते हैं, किया जाय। सब-टाइटलिंग के लिए हिन्दी में क्या शब्द है इस समय समझ में नहीं स्ना रहा है, वह इसमें लगना चाहिये । इससे दो वातें होंगी। एक बात तो यह होगी कि एक जगह, एक इलाके के रहन-सहन की प्रथा और अपनी निज की भाषा दिमाग पर ज्यादा ग्रासर करती है। ग्रागर वे अपनी भाषा के जरिए उसको ग्रहण करेंगे तो यह बहत बड़ी उपलब्धि होगी । ग्रगर साठे साहब ग्राप इसको करें, इसको करव का संकल्प करें तो इसनें बहत ज्यादा पैसा भो नहीं लगता है । यहां पर दूसरी तस्वीरें ग्राती हैं, विदेशों सिनेमाग्रों को तस्वोरें ग्रातो हैं, समारोह वगैरह होते हैं, जब हम उनको देखते हैं ग्रीर ग्रपनी भारतीय तस्वीरीं की देखते हैं तो उनमें जमीन ग्रासमान का यन्तर होता है।

दूसरा सुझाव मेरा यह है कि ग्राप ग्रिभिच्यक्ति पर मत बंधन लगाइये लेकिन एक छोटा सा बंधन हम लगा ही सकते हैं

कि किस चीज को मयीदा का उल्लंघन न होने पाये । मिसाल के लिए करोड़ों रुपए को कोमत लगती है। हम जो करोड़पति हए तो वह गरीबों की सहायता से ही बनें हैं तो हमें यह हक नहीं है कि हम उसकी गरीबी पर हंसे, उसका मजाक उड़ावें। ग्राप इतना तो कर सकते हैं कि हिन्दूस्तान में इस तरह की व्यवस्था करें कि 1 करोड़ 2 करोड़ की न बने 10 लाख, 15 लाख ह० तक को तस्वीरें वननो चाहिये। दूसरी चोज जो तस्वीरें बनाता है, जिनको बाजार तक जाना चाहिये, हम भ्रोर ग्राप देखते हैं जिनको पुरस्कार मिलते हैं, यहां ग्रीर विदेशों में यहां भी उनका अच्छा प्रदर्शन नहीं हो पाता । इसका कारण जो मैं समक्ष पाया हूं वह यह है कि उस उद्योग में, जो उनका प्रदर्शन करता है जो उनको बना रहा है, वही उनका निर्माता है, वही प्रदर्शन करता है, एक तरफ से यह एक जानगिछा हुआ है, उनके अलावा कोई दूसरा नहीं हो सकता है, वह चीज उसके परिवार के साथ जुड़ो हुई है। तो क्या ऐसा नहीं हो सकता है जो सिनेमा घर होटे कस्बों में, छोटे इलाकों में हैं उनमें ग्राप ऐसा नियम वनायें, मैं यह नहीं कहता कि वहां पर वातानुक्लित सिनेमा हाल हों--ग्रीर इन जगहों पर 2 रुपए, 3 रुपए लिक जाें ग्रौर वहां पर दो तरह को क्लासहों। वर्ग की बात नहीं कह रहा हं इसमें खेद होगा आगे और पोछे का, कुर्सी और गही में फर्क नहीं होगा वह जो होगा सबमें एक जैसा होगा। उसके लिए मैं समझता है कि जो सिनेमाओं के मालिक हैं और जो लोग इस तरह से सिनेमा हाल बनाना चाहते हैं उनको इसकी तत्काल छूट मिलनी चाहिय खासकर ऐसी जगहों पर जहां बहुत ज्यादा जरूरत है एक दूसरे को समझन ग्रीर जिस तरीके से ग्राथिक प्रति-योगिता बढ़ रही है, श्रामदनी सिकुड़ती चली जा रही है, खर्च घोड़े की तरह से

[श्री लाडली मोहन निगम]

बढता चला जा रहा है एक बड़ी मुसीबत हो रही है। हिन्द्स्तान में ग्रादमी की जो मोबिलिटी है, श्रावागमन है वह रुक रहा है। एक इलाके की चीज दूसरे इलाके में नहीं पहुंच पाती । साहित्य के माध्यम से पहुंचती थी वह भी नहीं पहुंच पाती । हां, यदि कोई साहित्यकार मर जाता है और उसके बाद उसके कार्यों का अनुवाद हस्रायान हस्रा। लेकिन फिल्म एक ऐसा सशक्त माध्यम है जिसके जरिए से एक जगह से दूसरी जगह पहुँचा जा सकता है । इसी के साथ-साथ में यह भी चाहंगा कि जो क्षेंबीय तस्वीरें हैं जैसे कि द्यापने कहा कि ज्यादा बनती हैं वनिस्वत हिन्दी के। लेकिन उनका दर्शक वर्गभी बहत सीमित होता है। तो उनको कुछ राहत ब्राप देंगे यानहीं, करों में कूछ छट देंगे या दूसरी चीजों में छट देंगे या नहीं देंगे। अगर आप चाहते हैं कि क्षेत्रीय सिनेमा भी जो कि सही मायनों में बहत श्रच्छो तस्वीरें बनाता है वह दूसरों के सम-कक्ष खड़े हो सकें तो उनको कुछ सहारा देना पडेगा इसके लिए ब्रापको अपने मन को पूरे तरीके से बदलने का काम करना पड़ेगा जैसी सभ्यता ग्रीर जिस तरीके के वातावरण में ग्राज हम जी रहे हैं, सांस ने रहे हैं उसमें हम इसरी चीज सोच भी नहीं सकते इसी तरीके से मैं कह रहाह कि एक तरफ बहत कलात्मक पिक्चरों की बात कर रहे हैं. तस्वीरें की बात कर रहे हैं लेकिन ग्रापके पास कोई बन्धन नहीं है । आजकल एक नया फैशन चल गयां है। मेरे पास पैसा है, सम्पन्न हं ग्रीर वीडि**यो** ले ग्राता ह। टेलीविजन में ग्राप कुछ दिखा कर बना कर दिखलाते हैं लेकिन इन चीजों पर भ्रापका कोई अधिकार नहीं है कि कौन तस्वीर ग्राएंगी कैसी दिखाई जायेंगी क्या होंगी, यह चीज नहीं है। यह चीज

धाज एक हैसियत की चीज बन गई है। जिसके पास पैसा है वह ले सकता है। मैं समझता हं कि कम से कम 100-150 घरों में दिल्ली में वीडियों है। जिनके घरों में बीडियो हैं वहां कौन लोग जाते हैं, क्या देखते हैं। श्राप कह सकते हैं कि घर के ग्रन्दर ग्रादमी कुछ भी कर सकता है। मैं मानता हूं कि हर ब्रादमी ग्रपने घर के ग्रन्दर जो चाहे करे लेकिन क्या ग्राप यह कोशिश कर सकते हैं कि जो भं वोडियो हिन्दस्तान में ब्राते है उनके अपर किसी तरीके से ग्रापके द्वारा पहले जांच हो जाए कि वही तस्वीरें हिन्द्रस्तान में आयें। में नहीं कहता कि आप बाहर से तस्वोरों का आना बन्द कर दोजिए। आप आने दीजिए लेकिन क्या आप के पास उनके बारे में कुछ योजना है कि कैसे छाप उनको इस सँसर के क्षेत्र में ला सकते हैं ? होता क्या है ? वोडियो जो लोग देखते हैं उनके अन्दर एक अजीब किस्म की प्रवृत्ति हो नहीं बल्कि उनकी मनी-भावनार्थे जगती हैं फिर उसकी अभि-व्यक्ति वह दूसरी जगह देखने जाते हैं ग्रीर तब वह निर्माता जो लट करता है वह कहता है जैसे कि श्रीकारा जो ने भी कहा कि समाज ऐसा चाहता है इसलिए हम बनाते हैं । असली समाज यह है कि पूंजीबाद का क्यों विकास होता है जब कृत्निम भूख पैदा है। ग्रार कृतिम या नकली भुख पँदा करने का काम जब हो जाता है तो स्वाभःविकः है कि आदमी उसका गुलाम बन जाता है ग्रांर सिनेमा की भूख भी इसी तरह से हैं। कीन सा सिनेमा होगा, इसकी भी कुछ न भुछ परिभाषा करनी पड़ेगी । इसमें दो चीजें हैं जो भझे खटकी हैं। एक तो यह कि आपने जो क्षेत्रीय बोर्ड बनाने की बात कहा है उसमें ग्रापने एक जगह कहा है कि हाई-कोर्ट का रिटायर्ड, सेवा मुक्त कोई न्याया-धीश होगा या उसके समकक्ष होना ।

उसके समकक्ष क्या हो सकता है ? संगाल तो कोई भी बादमी हो सहता है। कौन प्रादनो यह बहेगा कि मैं जडिशियन नहीं हूं । दूसरी चान यह है कि आपको यह अधिकार है कि अंगर इनके बाद भी कोई फैनता हो गना तो प्राप चाहें तो उसको बदले सकते हैं। मनतब यह है कि अगर कोई अविनी किसी नावालग में जाने को कीशिश करे तो उसके लिए रासाः खेला हो । ग्रब जो ट्रिब्युनल की बार कहा है जिस तरीके से गठन की बार है, कीन अधिकार है, इन तब में विरोबाभास है। स्नापके इरादों पर शक मैं नहीं कर रहा हूं। ग्रापके इरादे ग्रच्छे हैं, नेक हैं । ग्राप कुछ करना चाहते हैं लेकिन आरके बाद कोई और इन इरादों को किस तरह से उथ्योग कर सकता है क्यों के हिन्दुस्तान भर में क्षेत्रों। गांच, छः, ग्राठ या दस का जो भा बोर्ड बतायोंने उसमें सवाल यह है कि मैं कल मंत्री बन जाऊंगा तो उत्ते अपने मन के ग्रादिमयों को भंहना । ग्रापन इस तरह से एक नया रास्ता बना दिया है। इसलिए मेरा मानब बह है कि यह बड़ा खतरनाक है। इसलिए जरा फुंक फुंक कर कदम रखना चाहिए। मुद्दे की बात यह है कि क्राप इनमें निश्चय करें । ग्राप यह देखिये कि जो भो संशोबन होता है, पिछले एक्ट में म्राज संशोधन हो स्हा है । 1952 के एक्ट में हुग्रः। सन् 1931 में तब ते पहते हिन्द्स्तान में सिनेमा एक्ट कानून बना । सजा यह है कि जिन कननों के तहत जिन उद्देश्यों को लेकर थह बना है झान वे परिस्थितिया उसके निर्माण को और दूसरी चोजों को जिल्हुल बदल गयो हैं, लेकिन वह चल रहा है। मतलब यह कि कोई दो पैसे का इस्पे-क्टर किसा को सता चना है। पहले जमाने में ये ज्यानशाल फिल्में होतां थीं आप तो जानते हैं लेकिन कान्त

वही चल रहे हैं। सराल यह है, ठीक है आपकी मजबूरियां हैं लेकिन में चाहता हं कि अनले सब तक आप पूरी तरह ने; एक मुकम्मित चीज लाइये। अमी अपको बहुत जरूरी है, जरूर इस्तेमाल काजिए लेकिन पुरा मुकम्मिल सिनेमा ते संबंधित कान्न होता चाहिए जिसमें मैं चाहता यह था कि ग्राप उस पर बहुस कर-वाइये. लोगों को बुलाइये ग्रीर उनके परामर्श के बाद कुछ छप-नाइये । इसलिए में ग्राप्स इतना हो निवेदन करना चाहता हूं कि ग्रगर हम चाहते है विः हिन्दुस्तान में स्वस्थ्य अभि-व्यक्ति हो ग्रिभव्यक्ति को मैं किसी तरह से रोकने के पक्ष में नहीं हं। कोई भी ग्राधार हो ग्रभिव्यक्ति कभी भी नहीं रोकनी चाहिये लेकिन स्वस्थ ग्रभिव्यक्ति बन सके तो उसकी जिस्मेदारी सरकार पर होनी चाहिये। अभिव्यक्ति को रोकने की बात मैं नहीं कह रहा हं, आप कितनी दूर तक उत्को स्वस्थ बना सकते है, बीमारलड़के को कितना स्वस्थ कर सकते है, कुशल डाक्टर का हो यह काम है, ग्रापके रोकने से नहीं रूकेगी, क्योंकि जो ग्रमीरी और गरीबी हमारे क्षमाज में घंसी है जो हवाई ग्रस-मानों में हम रहने लगे है, हवाई दिमांग ग्रौर घरतो से कोई रिग्ता बचा नहीं है तो कैसे कोई सामांजस्य हम स्थापित करेंगे तो आपकों कोई बंधन लगाना है। इसी तरीके से पाशविक बंधन लगाना पडेगा। ग्रापसे मैंने पिछले जमाने में कहा था कि इसको उद्योग के रूप में कबल कर लिया जाय, इन लोगों को जो काम करने वाले लोग है उनको किसी तरह की सेफ्टी नहीं है, सुरक्षा नहीं है। सम्पन्न जो हो जाते है, थोड़ा बहत दो चार नाम हो गया तो वे ग्रपनी मनमर्जी से चाहे जिसको कहते रहते हैं। मगर सवाल यह है कि उनकी भी कोई मन-ब्रिया होंगी । लेकिन यह जो सिनेमा श्री लाडली मोहन िगमी

में मस्केदारी घुस गयी है और काला पैसा कितना सफेद होता है इसको कहने की जरूरत नहीं है। हिन्दुस्तान में आज सारे उदयोग काले पैसे पर ब्राधारित है लकिन ग्रगर ग्राप इसको उदयोग बना दमे तो फिर उस पर भी नियंत्रण हम लगा सकते है। इस वास्ते कलाकारों के पारिश्रमिक पर हमको रोक लगानी चाहिये कि इससे ज्यादा नहीं हो सकता। फिल्म की जो लागत है उस पर रोक लगानी चाहिये । तीसरी चीज है कि मैने जैसा आपसे कहा कि क्षेत्रीय सिनेमा को ग्रापको ज्यादा से ज्यादा कन्सेगन देना चाहिये ग्रीर चौथा इन सबके सामंजस्य के लिये ग्रन्छा होगा. उपसभाध्यक्ष महोदय, कि उसके ऊपर कुछ तय किया जाय। पांचवीं चीज यह है कि बना आप यह नहीं कह सकते कि जितने भी हिन्द्स्तान के पर्यटन केन्द्र है, मैं यह तो दावानहीं करता लेकिन इतना जरूर है कि शायद हिन्दस्तान के सारे पर्यटन केन्द्रों की ग्रापने ने देखा हो. वह छोडिये, लेकिन शहरा में तो है. श्रीरंगाबाद में सिनेमा हाल है उसमें मरा मतलब नहीं है लेकिन ऐसे पर्यजन केन्द्र है जहां सिर्फ उससे संबंधित क्या कोई चीज आप एसी कर सकत है कि वहां पर दो तीन सौ ग्रादिमियों का सिनमाहाल बनाइये, जहां पर स्नापके उप इलाक में संबंधित, वहां के ज्ञान से संबंधित कुछ चीजें हों । एक स्रादमी सबह से सजराहों देख गया, रात्रि में ग्रगर वहां विश्राम कर रहा है तो उसकी उन इलाके के, मन्दिरों का, पुरानी चीजो का दुसरी चीजों का जानने का अनुभव हो सक, दो रुपये का टिकट लेकर बैठ-कर दख तो उत्तका एक सांस्कृतिक जडाव होगा इस धरती से, यही मेरा आपसे निवेदन है इसी तरीके से क्या आप यह कोशिश करेंग कि हिन्दुस्तान

की ऐसी विभवियों और एसे लोगों पर. जिन्होंने देश के उत्तर दक्षिण, पूर्व पश्चिम को एक करने की कोशिश की थी, कोई ऐसी चीज करें। क्योंकि एक बात ग्रीर है जो ग्रापके माथे पर काला बब्बा लगाने की है। गांधी जी की तस्वीर पर बड़ी बहस और चर्चा चल रही थी, ग्रापको भी उत्तर देने पड़े मैं यहां उसको रिवील नहीं करना चाहता है मैं सिर्फ इतना ही कहना चाहता है, कि हिन्द्स्तान का जमीर सो गया है जो इस तरह की हरकते हो रही है जब सरकार खुद 8-9 करोड़ रुपया देने की वात करगी ? इससे कोई भी पास याकर कह सकता है कि चलों करोड दा करोड़ इस खर्च करते है, चाहे कैसे लायें देखें ग्राप कैसे रोक सकते है। तो हमारी कथनी और करनी में कहीं कोई फर्क नहीं होना चाहिये ? मैं आपसे - कहना - चाहता हं कि सिनेना एक ऐसा माध्यम है कि इस माध्यम क जरिये बेजबान आदमी भी वोलने लग जाता है। तो दवान को सरस्वती देने का काम ग्रापको करना है और ग्रगर सरस्वती को बोली देने का काम करेंगे तो फिर उस बोली को जरा क्छ परिकृत बनाइए इतना ही मझ कहना है।

श्री प्रकाण मेहरोला : आदरणीय, उपसभाध्यक्ष महोदय, यह जो संशोधन सदन के सामने प्रस्तंत है उस संबंध में मैं तीन बातें कहना चाहता हूं, पहली बात तो उसमें यह है कि ग्राप उसके। नयी कैंटेगरी बनाने जा रहे हैं, जैसे एक 'यए' ग्रोर देसरी 'एस' लेकिन जो भाषा का प्रयोग हुआ है वह साफ नहीं है कि आपका उद-देश्य क्या है और उसको कैसे करना चाहते हैं।

Here I quote: "namely, ,'TJA' (for unrestricted public exhibition subject to the film being endorsed with the caution to the

parents/guardiana to satisfy

themselves as to whether they would like their children or wards below the age of 12 years to see the said film)"...

तो आपका उद्देश्य यह है कि ग्राप एक नई कैटेगरी ऐसी बनाना चाहते हैं कि जिसको बारह वर्ष के बच्चे या बारह वर्ष से नोचे के बच्चे भी देखें, लेकिन वह उनके पैरेंट्स या गाडियनस यह फौतता करें कि वे इस पिक्बर को देखन जायें कि नहीं। तो उद्देश्य तो अपना एक हो है कि वन्नों को यह तस्वीर दिखलाई जाये। ती वह फैनता कैसे होगा?

तो का अलचाहते हैं कि पहले गाड़ितन कार्ये, फिल्म देख कर कार्ये छोट उत्तरे बाद बच्चां को फिल्म देखने भेंजे । यह बड़ा कम्बरसम प्रोसेस है । आलका ∕उहेगा यह होता चाहिये कि यह फिल्म लेसी बार्वे कि बब्बे जो। मारी परेंड्स के ताब इसे देव तहीं, एकशनाड वाई पैरेंटस वे इसको देख सहें । उहेश्य इसका यह होता चाहिये और इसको आप किस रून में करेंगे ? जो विडिंग है वह बड़ी कल्पर्तित है। उनसे पता नहीं जाग कि किस तरोके से ग्रांत करेंगे।

दसरो बात यह है कि आपका बड़ा प्रज्ञा प्रशा है कि याप एह इंडिवेंडेंट दिश्यनत बनाने न रहे हैं और दा बात को ब्रायस्यकता मां है जितने कि इंडिपें-डेंडनो स्रीर हाई कोर्ट जन के लैंबन का एक आदशे एवं, तो बह एक देखियेंडेंटे फैशना कर सहेगा और मैं अपका यह जो संगोपन है, इनका बैलाइन करा है।

एक चाजइस सम्बन्ध में ग्रीर कहना चाहता हं कि वह जो हमारा पूरना ग्रंगेजां के वक्त नाम ei या रश है → - फेल्स में तर बोर्ड, यह बडा म्राबन कास नाम है भीर गह बिटिंग इम्पा-रियोजिन का प्रतो है।

तो इसका बदन करके -- जैसे और हनारे कुछ साथियों ने कहा, इसका नाम वदल करके बोर्ड आफ फिल्म सर्टिफिके ^{शन} कर दें क्योंकि ग्राफटर ग्राल इसका उहे^एय क्या है इसना उद्देश्य यह है कि फिल्म को देवकर उने पास करना और सर्टिफिन केट इश्य करता कि यह एकजी बिट करने लायक है या नहीं और है तो किस कैटे गरो को फिल्म वह बनाई जाए। इसलिए में आपसे निवेदन कहा। कि यह फिल्म सेंसर बोर्ड बदलंकर इसको ग्राप बोर्ड अर्थक फिल्म सटिफिकेशन कर दें।

मान्यपर, अपचा विभाग है और जो फिल्म इंडस्ट्रो है, इसकी एक वहन महत्व-पुर्ग मुर्मिका इस देश में है और इसमें मोल परिवर्तन लाने को ग्रावश्यकता है। ग्राज जी फिल्म्स वन रही हैं उनको ग्राप वैल्य-प्राइन देखिए । न उसमें कोई थोम है, न उसमें कोई कंटेंट है । अल जो पिस्वरें दिवताई भी जाती हैं तो उत्तें जो गाडियन ग्राफ ला पुलिस है. उसको डैनि-ग्रेट किया जता है, जो तिनैत है, उपनो लायताइज किया जाता है, उनको होरो के रूप में दिखलाया जाता है। अब इनका धना जो धनात की तरमुका पीड़ी है, जो उसको देखने जाती है, उनके उनर क्या ग्रसर होगा?

इसो ताउ से जायलेंच के सीन दिब-लाए जाते हैं मर्डर्ज के सोन दिखलाए जाते हें ग्रीर ग्राविशा मैक्स जो है, वह दिख-लापा जाता है; डांप है, म्यूजिक है नहा समीस्टित स्याजिक और डांत दिवनाए जाते हैं। तो ग्रावश्नकता इस वात की है कि इसके लिए कोई गाइडलाइन बनाने की ग्रापको ग्रावशकता है कि किस प्रकार को फिल्म्स की बनाग जएका।

एक दूसरा बात यह है कि अब आजकल फिल्म्स भी नहीं मिलती हैं। प्रव उन्होंने जो फिल्म बना दो उपये सेंगर से एक-तिहाई फिल्म काट दी नई ही तो नेगान लास भी होता है । नेशनल लास भी हुआ

[लाडला मीहन निगम]

स्रोर फिल्म का भी लास हुआ। जा एक गाइड लाइन यदि साप बना हैं तो जियों साधार पर फिल्म बनेगी तो फिल्म में धाम भी होगी साँद बेल्यू भी उत्तरी होगी साँद को नेशनल बेस्ट होता है यह भी नहीं गाँव साला है 20-25 या 30 ताल पहले जो फिल्म बनतो थीं, उनका कोई मारल होता था, कुछ एजुकेशनत होता था। साज तो सिवाए माँडेपन के जिन तरह के वृष्य बनाए जाते हैं, जो बच्चे देखकर साते हैं उन पर क्या प्रभाव पड़ेता होगा साँद बजाए इसके कि देश को नेयी पीड़ी का मारल बहे, इस गर रहा है।

फ़िर मान्यबर, यह जो फिल्में हैं, ये बड़ा भारो माध्यम हो सकती हैं नेशनल इंटीग्रेशन का । आज जो फिल्में हमारी बत रही है उनमें यह जो हमारा ग्राब-जेक्टिव है इसकी तरफ ध्यान नहीं है। बहुत से देश के ऐसे अंग हैं जो नेशनल स्ट्रीम से बाहर हैं जैसे नार्थ ईस्टर्न सेक्टर है, जैसे ग्रंडमान है, लक्षद्वीप है, इन सब जगहों में हमारी फिल्में जाती हैं। तो अगर हम इस प्रकार को फिल्में बनायें कि हिन्दुस्तान लगा है।हिन्दुस्तान का कल्चर क्या है, हमारी क्या एकता है और क्या समानता है---इन सब पर हम ज्यादा जोर दें ग्रांर उन फिल्म्स को हम उन एरियाज में दिखलायें--तो मझे विश्वास है कि नेश नल इंटीग्रेशन का काफी बड़ा काम इसके माध्यम से कर सकते हैं। थोड़ा सा मैं हट कर बात कह रहा है, में माननीय मंत्री जी से निवेदन करूंगा कि उनके फिल्मस डिबीजन को भी इस तरह की भाट फिल्में बनानी चाहियें जो कि मिनी इंडिया क्या है उसके तमाम श्रेगों में उन मंत्रों के लोगों को दिखायी जायें को नेशनल स्ट्रीम से बाहर हैं िपसे उनको जानकारी हो कि हम कितने बड़े देश के एक श्रंग हैं, हमारा देश कितना बड़ा ड्रवेलर हो रहा है।

इसी तरीके से मान्यवरो अभी हमारे एक साधी ने बिडियो फिल्म की कहो । यह बात सही है कि जो फिल्में ग्राप यहां बनाते हैं उन धर आपका कुछ प्रि बन्ध है लेकिन विडियो फिल्म जो झाती हैं उन पर कोई प्रतिबन्ध नहीं है। तो इस पर ग्रापको विचार करना चाहिये कि किस सरह से बोड ग्राफ सर्टिफिक्षेशन जो ग्राप बनाने जायें, उसके तहत लायें। दुसरी बात, मैं समझता हं कि विडिया फिल्म्त का निर्माण आपको खुद करना चाहिये, सरकार को कोई कारपोरेशन बनाकर खुद करना चाहये और जो फिल्म्स मंगायें भी जायें वे फिल्म्स भी उसी कारपोरेशन के माध्यम से मंगाने चाहिये जिससे कि आप देख अके कि कीन-सी फिल्म दिखलानी चाहिये और कीन सं नहीं दिखलानी जाहिये।

मान्यवर, यह मांधी जी का देज हैं

श्रीर दुर्भाग्य की बात है कि गांधी जी
का जितना इम्फेसिस था वह मोग्ल
बैल्यूज पर था। लेकिन आज क्या हो
गया है कि आज उसका एक-एक तार
अलग होता चला जा रहा है। गांधी जी
की खुद की फिल्म का जो निर्माण हो
रहा है, मैं तो ऐसा समझता हूं कि यह
आपके मंत्रालय का उत्तरदायित्व होना
चाहिए था। गांधी जी का फिल्म अगर
कोई बनावे तो आप बनावें बजाए इसके कि एक
विदेशी बनावें। वहरहाल, एक फैसला
हुआ सोच समझ कर, जो कारण हो
एक फैसला आपने किया, लेकिन मेरा
निवेदन है कि आपको यह कात करनी

िक जो भी डाइरेक्टर है उसके ग्रपोइंट करता चाहिए था । म्राज करह करह की शिकायतें म्रा रही हैं कि डिसिकिमिनेशन किया जा रहा है, जो हमारे यहां के वर्डर्स हैं उनको गाली दी जा रही है। तो मैं समझता हं, अधार बोड़ा सा यह कर देते कि उसमें **ग्रपना** एक को डाइरेक्टर रख दें, कुछ नियंत्रण रख दें जिससे कोई सही फिल्म बन सके। इसी तरीके से लाखों-नाख प्रकर्श फिल्म में काम करते हैं उन का एक्सप्लायटेशन रहा है । जो एक्टरएक्टेबेन हैं, धड़े बड़े डाइरेक्टर हैं वे तो क्षत्रई उन पर ग्रसर नहीं पड़ता, लेकिन टे हिनिशियंस फोटोग्राफर ₹, छोटे किस्म के लोग हैं वे हैं; उन का एक्सप्लाइटेशन बहुत हो रहा है ग्रौर इन संबंध में, मैं ऐसा यमझक हं, माननीय मंत्री जी कुछ लोग मिलने भी गए थे धौर का ध्यान भी ग्राकपित किया था को और विस्तृत बनाएं परिस्थितियों को इस की परिधि सकें।

्रकर करण हूँ । प्रकट करण हूँ ।

*SHRI U. R. KRISHNAN (Tamil Nadu): Mr. Vice-Chairman, I welcome this Bill to amend the Cinemto-graph Act. 1952. In pursuance of the recommendations of Shrj G. D. Khosla, former Chief Justice of Punjab, both the Houses of Parliament passed a Bill which received the assent of the President on 23rd August, 1974. Our Minister Mr. Sathe knows that the Act remains only in the statute without any enforcement.

◆English translation of the Original Speech delivered in Tamil.

Now a new Bui is placed before the House. Though it is to be considered, I request the Govmment to givr an assurance that this Bill would not face the same negligence as was faced by the previous Act.

In Section 4 of the Cinematograph Act, 1952, there was provision only for a two-fold classification of film. 'A' Certificate was given to certain films restricting public exhibition only to adults. 'U' Certificate was given to other films, for unrestricted public exhibition. Now a new proposal has been made for 'UA' certificates; It is said that 'UA' is meant for unrestricted public exhibition subject to the film being endorsed with the caution to the parents/guardians to satisfy themselves as to whether they would like their children or wards below the age o.f 12 years to see the said film. At the same time you want to increase t'he number of members in the Censor Board upto twenty-five. When the twentyfive members acquin-ted with the technicalities of the film cannot decide on the classification of U, A or UA, how can we expect the parents to decide on the quality of a film? The parents see the film only once or twice a month; Therefore, I request the Minister to give up this UA Classification.

I would like to extend my full support to awarding 'S' Certificate. This would definitely (encourage t'he film industrialists, Heads of various undertakings, scholars, Artists and labourers who are engaged in various fields of activity such as Atomic-power stations, Industries, Architecture, Sculp-turer Technology etc. for the progres_s of our nation. I request the Government to offer the necessary help and financial assistance for making films that can b_e given 'S' Certificate.

An amendment to Section 5B is being brought to emphasise on the interest of sovereignty and integrity of India. Our Tamil Culture is to treat everybody as equal and every place as our own. Tamilians have

[Shri U. R. Krishnan]

been propogating this culture throughout the universe. When all of us are brothren and the whole India is a United Nation why this amendment is brought now? It causes unnecessary suspicion in our minds.

I would like to draw the attention of the Minister to the fact that there was a law requiring the national anthem to be played at the end of a film show some years back and to ttie fate it met with. The law was not properly enforced and the Government had to withdraw it.

Patriotism and love for the mother-tangue is a birthright. This should not be enforced by a law. The present act is wide enough to curb the exhibition of such film, which might threaten the integrity of our nation. Therefore, I reiterate that this amendment is absolutely unnecessary. Cinema is an art for entertaining. It is, therefore, natural that the film makers would try only t<j entertain the people and not to disintegrate the country. Even if, there are such scenes, the Censor Board can easily remove them.

Therefore, I request that no suspicion would be created by bringing this type of amendment all of a sudden.

*Sir, in India, cinema has became a part and parcel of life. Cinema has got its own value and it influences the people. It is the most powerful medium of communication in our country. It is high time for the Government, to regulate the cinema industry. First of all, I request the Gav-ernmnt to declare the film-making as an industry. More than three lakhs of people are involved in film-making, but only a very few are enriched by this industry, especially the technicians and other helpers are paid very poorly.

Government should come forward to check effectively to prevent the

*In English.

circulation of black mony in the film industry. In India, Film industry is one field where huge amount of black money is being invested. Big producers, actors and distributors are responsible for investment of black money in film industry. Government should come forward to fix remuneration, fees or wage, as it may be called, for various kinds of actors and the film distribution should be done through the Government agency.

Almost all the theatres are selling cinema tickets in black. This is done in cellusion with the proprietors of the theatres. Government should come forward to, cancel the licences of the theatres which involve *them*-selvs in malpractices.

Now a days the charges of the cinema tickets are also going high. The Government should fix a ceiling for the charges of the cinema tickets. The Central Government should liberally for constructing the cinema theatres by the State Governments. India has a total of 10,393 theatres for a population of about 65 crores. Out of these, 4,600 are tefiring theatres and the rest are permanent. The total availability of the cinema seats is seven per thousand persons in India whereas in Canada it is 29 seats, Australia 24 seats and U. K. 15 seats per thousand persons.

Approximately 800 films are made every year. Most of them are made at Information Madras. The Broadcasting Ministry is now actively engaged in wrosting control of the filmmaking industry. The Minister is trying to transfer 'cinema' from the State List to the Concurrent List. This issue of transfer of film-making from the State List to the Concurrent List was brought at the conference of the Information Ministers of States in Delhi last November. West Bengal, Tamil Nadu and Kerala Governments opposed the idea tooth and nail. While there is a huge hue and cry for more powers for the States.

Euch an attitude by the Information and Broadcasting Ministry should be vehemently condemend. And cinema should be only in the State list, and any move to bring the cinema in the Concurrent list should be opposes.

The proposed amendment to increase the number of the membership in the Censor Board from nine to not less than 12 and not more than 25 is a welcome feature. But I would like to insist that the State Governments should be given representation in the Censor Board. The person, in the Censor Board, who is censoring a film should know the language, custom and usage of the State and the language in which the film is being produced.

The proposed Appellate Tribunal should be located in Madras since Madras is producing a large number of films every year. Sir I was told that to clear off even a single cut by the Censor Board, the producer has to go to Bombay. The Regional Boards should be invested with more powers. The power given to the Central Government to revoke the certificate granted by the Censor Board should also be deleted; otherwise, the producers have to play to the tune of the ruling party in making the films.

It is now an accepted fact that the major amount of money for film-making comes from the distributors. The Working Group National Film Policy, after studying the system of distribution, has mainly upon certain commented anomalies in the system. The distribution system does not come in contact with the Government either at the State level or at Central level. The Working Group, therefore, advocates some kind regulation. The distributors should be compulso-rily licensed. These licensed distriuu-tors will have to provide annual 'returns of particulars handled by them and the price contracted for each territory a_s well as the collection for each film in their territory. The Group has also recommended that the Government should lay down a maximum limit of theatres for simultaneous release of films in all important cities. We know that some of the award-winning films are not at all screened since there was no purchase of those films. The Government should purchase such good films and see that they are screened in the theatres. With these words, I conclude.

SHRI MURASOLI MAR AN (Tamil Nadu): Mr Vice-Chairman, Sir, I rise to support the Bill moved by the hon. Minister for Information and Broadcasting. In fact, I have been fighting for this type of tribunal, which should be the ultimate authority regarding censorship affairs, for the last ten years when Mrs. Satpathy was the minister and later when Mr. Gujral was the Minister. Sir, in 1974 we passed a Bill to that effect. The President also gave his assent. But it was not notified in the Gazette. So it could not become operative. So, in one wav I would congratulate Minister. In fact, it is a feather in his cap because such things do not get priority in our Parliament. Bills of this kind are pushed to the background. That is why I would congratulate the Minister for his venture, for having brought this Bill sooner than later.

Sir, the present system of censorship is completely illegal. It runs counter to the very basic law, that is, our Constitution. Sir, generally there is a feeling that cinema is a commercial commodity. It may be so. In fact, the profit motive is the predominant motive here. Cinema is considered as a carrier of sex and crime. Some people are saying like that. I do not object to it. It may be so. But at the same time, we should look at cinema from the point of view that it runs around the pivot of fundamental right_s of the Constitution. Cinema expression. That is why we should is a form of expression. So it is covered by article 19 of our Constitution. Every Indian has been bestowed with the fundamental right t_0 freedom expression. That is why we should approach this Bill from "that point of view. So, when the Government is

[Shrj Murasoli Maran]

censoring a movie, when they are saying "Delete this portion." "Reduce this portion", they are dealing with a precious fundamental right. When they are cutting out a film scene, they are encroaching upon the fundamental right of expression. But who have been using this weapon, until now, >or even now who using this weapon, this weapon? Sir, not the courts of law. You know, Sir, even t'hig House and the other House, this parliament cannot encroach upon the fundamental rights. It should be tested in a court of law. The restriction that you want to impose on fundamental right should reasonable and that reasonablenes should be tested in the Superme Court ultimately. Therefore. that restriction on the freedom of expression should be the very minimum in nature and scope necessary for the aim in view. But, Sir, so far it lias not been challenged. anybody gone to a court of law, the entire censorship system in India would have collapsed. In fact, it has collapsed. Abbas went to the Supreme Court. that time the then Attorney-General gave assurance to the Supreme Court t'nat the Government would amend the present system of censorship and he gave an assurance that the ultimate authority, the final authority regarding censorship matters should be, not the Government, not the Minister, not the Secrectary or the Joint Secretary but the tribunal. It was a solemn assura-ance given by the Attorney-General. But, Sir, I am sorry to point out that even that assurance has not been carried out completely in this Bill. This I want to bring to the notice of the hon. Minister. I will come to it very soon.

Sir, you might have noticed that in every movie, you see first the censor certificate, that this picture has been censored with the signatures of the Chairman of the Censor Board. But. Sir. the so-called officer who signs the certificate might never have seen

the picture. It i_s some regional officer sitting in Madras or Calcutta or somewhere, who sees the film along with others. But a man sitting in Bombay, who cannot have any facility or time to see that picture, gives the signature. That is why my friend pointed out that every time we have to go to Bombay and get the certificate or wait for postal delays and other things. That is why, sir, this is completely illegal.

Now, I am very glad that the strength of the membership 'has been increased to a maximum of 25. The hon. Minister lias stated that it gives him facility creating regional boards. I welcome that But there is no provision in the Bill at all. Even in the Statement of objects and Reasons, it is not said that you are creating regional boards with these 25 members. That is why I want the hon. Minister to be very clear. Either he should bring an amendment to put it in the Bill or he should make subordinate legislation or he should make a policy announcement as to what he is going to do with these 25 5 P.M. Members. I want this lari-fication, whether h_e is going to And the idea create regional boards. regional ofboards has been suggested by the working committee on the national film policy. I do not know the mind of the Minister. But the Bill does not say anything about it. So I would suggest that each regional office s'hould be headed by a full-time member who may be called Regional and he should have full Chairman authority to certify or to grant the censor certificate so long as the decision is not contested by the applicant. Now under the present system everything should go to Bombay. Persons who are not members of the censor board see the film and recommend grant of, the certificate. This kind of an illegality should be done away with. Moreover, I want to know about the composition. If you want to create a regional board, there should be a regional chairman also. The working group has suggested that the composition should change

and the chairman should be a person of the rank of Secretary or Joint Secretary of the Central Government, bacause you are dealing with one of basic fundamental rights of the citizens. So what happens is if you look at it, i'he present system besides being illegal, is also undemocratic. connected with film industry and I would like to. share m_v experience! with the honourable Minister. What is the present system? Initially the examining committee looks at the film. The members come to a confer-Suppose there one member ence table opposes and says that one particular portion should be cut and the majority says, no. What happens? The single member carries the day. This is highly undemocratic, because you know who those members Whether it is the revising committee or it is the examining committee or the censor board, most o.f the members are there because of patronage. I am not blaming anybody. In the nama of social workers we put people who are really anti-social. In the name of educationalists we put somebody who does know anything about educational system. And finally come the frustrated moralists. The times are changing. The test of reasonableness is being done by the present-day judges. So what is important is its contemporary nature. Sometimes you put some frustrated moralists. I am reminded of the Khosla Committee widen also quoted a passage. We do not want St. Anthonies. During working hours he was suppressing his wishes: during sleeping hours he was tortured by the realisation of his suppressed wishes in dreams. Such kind of St. Anthonies we do not want. Don't put this kind of outdated people either on the tribunal or on the censor board. That is my request. . .

SHRI NARASINGHA PRASAD NANDA (Orissa): Would you like Mr. Morarji Desai to be its chairman?

SHRI MURASOLI MARAN: That is what I have just said. He is another St. Anthony.

Anot'ner thing is there are many inconsistencies, anomalies; now being followed in our system. For example, we claim that India is one. But I do not know if in the censor board they have any such feeling. I "Crossbelt" is quote some instances. a Malayalam movie. It was given a U certificate in Malayalam. The same movie was dubbed-it was not a retake-into Tamil. But I do not know the reason why it was given an A certificate similarly. "Jatagadu" is a Telugu movie; it got a U certificate. But when somebody remade it in Tamil in the name of "Suthadi" which is just a carbon copy, it was given an A certificate. Thirdly, Adalat, a Hindi movie, was given a U certificate. But when it was taken in Tamjl as a carbon copy under the name "Viswaroopam", it was given an A certificate. I do not know the reason for this discrimination and inconsistency. shows the whims and fancies of members. I would request the hon. Minister to look into it.

Now I come to the tribunal. I am so happy about it. Look at this Bill and the previous Act. In this Bill who can be the members and the Chairman of the Tribunal? The Chairman should be a retired Judge of a High Court or he should be a person who is qualified to be a Judge of a High Court. Sir, anybody can come under t'his category. Then, who are the other persons in the Tribunal? They are persons who are qualified to judge the effect of films on the public. That means any Tom, Dick and Harry can become members of the Tribunal. One portion of the old 1974 Act is very good. That Act says that members should be familiar with the social, cultural or political institutions in India. Secondly, they should have special knowledge of the various regions of India or who have special knowledge of films and their impact on society. Then they should have for at least ten years held civil judiciary posts or should have been practising advocates for at least ten years or who have been members of

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the Central Civil Service far three years. If you do not fix up qualifications, naturally the Board will be with many people like Morarii Desais. And the entire industry will suffer. People with judicial knowledge should be there and they should be men of responsibility because they are dealing with the precious fundamental rights given to Indian citizens. I will appeal t₀ the hon. Minister that he should look into this, or if necessary amend this provision. After all we are mortals. Somebody may misuse this prevision. The Khosla Committee has pointed out that these posts are treated as parting places for unemployed politicians and favourite officers. Therefore, you should prescribe some qualifications. I am not blaming anybody...

THE VICE-CHAIRMAN DINESH GOSWAMI): Even if you prescribe qualifications, it will not be difficult to bring in such people.

SHRI MURASOLI MARAN: I completely agree with you. But the 1974 Act prescribed some qualifications. The present Bill does not prescribe specific qualifications. You should prescribe qualifications because they are expected to deal with fundamental rights. I would suggest that a retired Supreme Court Judge should be the Chairman of the Tribunal. That is my submission.

The Minister himself has pointed out that South India produces more movies. I would like the Minister to have regional Censor Boards in Hyderabad, Bangalore and Trivan-drum. That is another request that I have to make.

As another hon. Member has pointed out the Tribunal is there. But above the Tribunal the Government !has grabbed some powers to suspend or revoke the certificate. It is not a happy state of affairs. It is not necessary. You are already having

a Tribunal. From there, matters should only go to a court of law. Government should not be there. This provision should be changed. One of the reasons given for it in this Bill is very interesting, if the film or any part thereof is exhibited in contravention of the provisions of this part or the rules made thereunder then the Government will suspend or revoke the certificate.

Here comes the new classification. There are already some classifications. Now two more are added. Now there are A, S and UA. You may be very strict in issuing a 'A' certificate to a film. In cities this may be followed and adults only are allowed to see an A film. But have you gone to a village cinema? Nobody there follows this classification. Everybody, including Chairman, goes and enjoys it as a family treat. For introduction of UA Your intention may be good. How are you going to implement it? Who is going to follow it? Somebody may issue a UA or S certificate. But, for many theatre owners it means nothing. For them UA or S or A are like U only. So, if a theatre owner contravenes and exhibits the film in such a way, then the innocent Producer's film-certificate is likely to be revoked or suspended by the Government. This is a dangerous situation. I would like the Minister to look into it and remove the malady. Finally, the Attorney-General had given an assurance in the Supreme Court and I would like the honourable Minister to go into that assurance, to read that assurance. There, Sir, the time element is very important. The petitioner comes to the Tribunal. You have fixed a date and said that within such and such period or on such and such a date you should come to the Tribunal. Yes. The petitioner comes to the Tribunal. But when cfoes the Tribunal dispose of that petition? When does it dispose of the petition saying, "O. K. The Censors can issue

the certificate."? There i_s no time-limit at all and they can keep it in the cold storage for ever. Secondly, Sir, you suspend the certificate or revoke the certificate and then the petitioner appeals to the Central Government. What is the time-limit? When does the Central Government dispose of that? What is the last date for the Central Government to say "Yes" or "No"? Here, Sir. I would like to give a small example.

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In Tamil Nadu, Sir, one producer has made, rather remade, a movie from Malavalam. In Tamil it was called "Paruvathin Vasalile". It is a carbon copy of that Malayalam film. It was a quickie made from the Malayalam That movie was not given even the "A" Certificate. So, according to the present procedure, first he went to Screening or Examining the Committee. They said "No". Then he went to the Revising Committee and they said "No". Then the Board said "No". Finally. Sir, he Censors came to the Government with an appeal. What happened? He was here, Sir, a producer that he was, loitering here in the corridors of the Ministry of Infor. mation and Broadcasting, going from one Joint Secretary to another, it was a pilgrimage! He almost made a pilgrimage! He spent a lot of money. You know that the Indian film producers are borrowed money. living on Two What happened? or three months passed by and nothing happened and nobody could see the movie. The Government of India did not take any responsibility at all. Finally, Sir, he gave a letter saying, "Please allow me to go back t₀ Tamil Nadu. Ι surrender whatever they want. I cannot pay much interest."— he could not pay the monetary interest and also he lost his personal interest in the film. This is the situation. And, Sir, this is one part of the assurance given by the Attorney-General to the Supreme Court that would be a time-limit. The Tribunal and the Government

should dispose of the petitions within a particular period, say within two or three months.

Sir, these are the loopholes and I would be happy if the honourable Minister look_s into these loopholes and plugs them. Thank you, Sir.

SHRi VASANT SATHE; Sir, I am obliged t₀ the" honourable Members who have participated in the discussion on this Bill today and I am thankful to them for the very useful suggestions which they have made.

Sir, I would like to clarify certain points which were raised by the Members. The honourable Member, Shri Dhabe, and also the last speaker who participated in the debate suggested something about the structure of the Appellate Tribunal. Even in the old provision of 1974, there was no restriction that it would only be a retired High Court Judge or a retired Supreme Cour[^] Judge. Flexibility was kept about the qualification of a lawyer having put in such practice. That was why we had said this. I would like to go on record here to say that normally we would prefer a retired High Court Judge so that a certain prestige goes with the chairmanship.

SHRI MURASOLI MARAN: it would be better if you have a retired Supreme Court Judge.

SHRI VASANT SATHE; I have said "a retired High Court Judge". If you want a higher on it is still better. Higher one is always included and you don't have to say that, if I keep one, there is no har

Now, Sir, the question is that as far as the qualifications of the other: Members are concerned, we cannot spell them out. Obviously, we will naturally like to have those persons who know the field, who know the subject, who have stature, who have status, in the respective fields. The

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moment you try to describe the criteria, it not only restricts; but it also creates loopholes because then you try to say that such and such a person, whatever his stature in society may be, fulfils a particular criterion or does not fulfil a criterion and you get this person selected or you don't.

It will ultimately be judged by the confidence that this tribunal will inspire among the people, particularly of the industry itself.

The_n th_e question was asked: why have you kept that revisional power? Sir, this has been kept only for a very small purpose. Normally I can say that 99 per cent of cases will not arise, because the tribunal will have given the decision and we do not come into the picture. Even today, you will be surprised, there is rarely a case where the Government suo raotu looks into a film or calls a film and revokes the certificate. Such occasions arise only when matter of national security or concerning a friendly country arise. I do not want to name the films. But recently certain such films came where certain friendly countries were involved and there were reflections indirectly. Now, the External Affairs Ministry or the Home Affairs Ministry bring such things to our notice. And. therefore, there should be a provision. If there were no such provision, then under the ordinary law we could not do anything about it. Therefore, this safety valve hag been kept.

NARASINGHA PRASAD **SHRI** NANDA: You have power under 5E, which says:

"Notwithstanding anything contained in sub-section(2) of section 6, the Central Government may, by notification in the Official Gazette, suspend a certificate granted..."

If there fc any thing wrong, you can suspend .it.

SHRI VASANT SATHE; That is precisely what I am explaining. The question was why have you put this?

NAP.AS NGHA SHRI **PRASAD** NANDA: I am talking of the original powers over the jurisdiction of the tribunal.

SHRI VASANT SATHE. After the tribunal decides and the film is passed, if there is such a thing and it is brought to our notice, what will you do? You cannot take recourse to that. That is why, this provision has to be put.

Sir, when larger questions were raised, not strictly related to this, hon. Members mentioned about the objectives of good films. As far as the workers are concerned, I may tell the hon. Members that I am already proposing to introduce the Cine Workers (Conditions of service) Bill which will be...

SHRI SHRIDHAR WASUDEO DHABE: When is it likely to come?

SHRi VASANT SATHE: Very soon. It is ready. Only formalities have to be completed and I will introduce the Bill. They could not be covered under this Act, because this Act has a limited purpose. But I am aware that cine workers are exploited and they need to be protected.

Then, sir, a question was raised about creation of good film in ths country. The difficulty is that cinema houses in this country are so few. You will be surprised, as has been mentioned in the Report of the Film Advisory Group, there are hardly ten thousand-odd cinema houses, of which only six thousand are permanent and four thousand normally rotate. In other countries like the USSR, there are over a lakh cinema house. So is the case with any other big countries. So unless you have more cinema houses, even if good

films are produced, as the hon. Members pointed out, you cannot expect much. Today, virtually the whole cinema industry is in the grip of black money. That is a reality. Why? A producer is required to borrow money at the rate of 40 per cent interest. It is unheard of. Where do you get this money? Obviously, it is the unaccounted money which goes. Then, it is. all a racket. The distribution is controlled, exhibition is controlled and production is controlled by the same people who control black money. You can thus imagine what type of films the producer must produce. This is a vicious circle. The best, logical course to extricate it, as has been rig'htly suggested by one hon. Member, is that it should be recognized as an industry. If a hotel can get loan from the bank, why should a cinema-maker not be entitled to get loans from the bank? The moment that happens, you will break this racket.

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Then there is the question of distribution. The hon. Members rightly pointed out that distribution should be regulated. How can we regulate it. Cinema is a State subject. Distribution is at the State level. Exhibition is at the State level. Therefore, I have suggested to the Ministers who • had come here from various States that, let us. at least accept the recommendations o^ the Working Group. They said that it should be brought in- the Union List. If for some reason, .it ig difficult to bring it in the Union List, bring it in the Concurrent List. We do not want to encroach upon the rights of the State ' Governments as far as entertainment tax is concerned. .1 said in the Conference that they can have the entire entertainmnt tax. We do not want to touch it. We are interested only in having a national policy for regulating the distribution and exhibition. Only then can we help the cinemas to grow and to be exhibited. I .entirely agree with shri Ladli Mohan Nigam Ji that we should encourage dubbing. National Film Development Corporation is bringing a unit which will make dubbing and sub-titling possible. We talk of national integration. We dub foreign films. But our own films produce in Tamil, Malayalam, Telugu and Kanrjada are not dubbed. If they are not sub-titled, they cannot be understood in the North. Then how can national integration come about? Therefore, we want to do it as a first step.

(Amdt.) Bill. 1980

As far a_s videos are concerned, there is a_n invasion more or less in the world. They are completely outdoing the cinema theatres outside India. The same thing will happen in India also, We are now taking up the question of producing video cassettes and video films through the N.F.D.C. itself. Then we can regulate the films. Some hon. Members were referring to imported films. There are blue films and some films which get into the country illegally. You can never stop it as long as it is not detected. There is a law against pornography. If privately some people produce certain films— in this country you have have a movie camera and you can shoot whatever you .like-you cannot.ayoid it .What can you do about it? Therefore, we are more concerned about public screening. • As the President .said the other day in his speech and as I have been repeatedly saying, all this controversy about art films and commercial films is an artificial controversy. In fact, there are only two types ot films, good films and bad films. Art films can be commercially successful if they are good films and a commercial film can be a very artistic film. Some examples were being given by Mr. Shiva Chandra Jha. I was really surprised to see his knowledge not only about Indian films but more about foreign films.

संसदीय कार्य विनाग में राच्य संबी (श्री सीताराम केसरी) : हमारे साहब सिनेमा बहुत दखते

Cinematograph

क्षो शिव चन्द्र झा : ग्रव नहीं. पहले देखा हैं।

श्रो सोताराम केसरो : हम जानते हैं।

SHRI VASANT SATHE I was only sorry to hear a great rational thinker like Shri Shiva Chandra Jha talking about nationalising film industry. I can understand nationalising Posts and Telegraphs. I can understand tionalising Railways. I can understand nationalising other such industries. But how do you nationalise art? How do you nationalise creativity? These are imponderables. Can philosophy be nationalised? Can culture be nationalised? And X^{ou} rightly stated, be because nationalisation normally means in our country and everywhere bureaucratisation, and putting it into the hanSte of some burreaucratg will not solve the problem, stateism is not socialism. And you used the words-

समाजवाद के बारे में क्या कहेंगे ? यह समाजवाद में नहीं बैठता । मैं तो कहंगा समाज की जितनी सुजनशीलता है उस को ज्यादा प्रोत्साहन दिया जाना चाहिए । वह कैसे दिया जाए ? उसका रास्ता ढंढ रहे हैं।

We have provided, Sir, these Regional Boards. And there is a certain misunderstanding. The Regional Boards are part and parcel. The CentraL Board of Certification is one Board. They will be only regional offices, with the same members but knowing the language of tho region, and they will be at the regional level. And the final certificate which will be a pro¹, 'isional certificate authorises a person to start showing his film,

and there should be no delay. That is the idea of the Regional Boards. And in the Appelate Tribunal and everywhere, now I hope, there will be no cause for delays. That is the idea. Since I came into this Ministry, you must have seen that we are giving mere and more encouragement to the regional films. Even In the structure, for example, ta*?e~The National Film Development Corporation. You have rightly said that it is the men who will ultimately matter and inspire the confidence. You take the Chairman of the Censor Board whom we have appointed. He has inspired such a great confidence in the entire film industry. And you will find that our effort is to bring men like Hrishikesh Mukherjee who would know the subject. That alone will ensure the safegurarding of th» interests of •...

श्री शिव चन्द्र झा: ग्रापके का मतलब हुआ कि इसमें रिजर्वेशन की नीति नहीं चलाई जाएगी

श्री बसन्त साठे: निजर्वेशन खने की नीति नहीं हैं, कहां हैं रिजर्वेशन का सवाल ?

श्री शिव चन्द्र झाः जा ग्राप वोर्ड बनाएंगे उसमें ज्यादा से ज्यादा ब्रादमी होंगे । मैं जानना चाहता था इसमें वह प्रफरेंस दिया जाएगा कि नहीं?

श्री **बसन्त साठे**: मेहरबानी करो। हर जगह इस बात को मत लावो । यहां इस तन्ह का कोई सवाल नहीं है।

श्री सीताराम केसरी: तरफ उसके खिलाफ लड हैं इसरी तरफ दिलाना चाहते हैं। यह क्या है ?

SHRIDHAW WASUDEO **SHRI** DHABE: What about sports?

SHRI VASANT SATHE: You will be glad to know that there are already a good number of films on sports, and we are making ihem on sports. And I agree with your suggestion which is a very good suggestion that on the eve of the Asian Games we should organise more films on sports, and if possible even have a festival of films speially on sports wherein we could bring even films about the Olympics and others from outside so as to create more interest. That is a very good sugestion and we will definitely take it into consideration. Then, Sir, I think, I have already covered most of the points.

NARASINGHA **PRASAD** SHRI NANDA: Just a minute. Sir?

(SHRI THE VICE-CHAIRMAN DINESH GOSWAMI): Let him conclude.

NARASINGHA SHRI **PRASAD** NANDA: I will take just one minute. Mr. Minister, pleased look at the original Act. And you are a lawyer yourself. You see Section 6. Under Section 6, you are exercising the revi-sional powers. Now, the revisional powers remain. And under the new Clause 5(E), you are taking the additional power of suspension and revocation of certificate. Now, this Tribunal will be just a farcical thing because, in spite of the Tribunals decision, you will exercise the revisional power and at the same time you will have the power of suspension and revocation. That will be the law now if we pass this Bill into an Act. And it becomes the law of the land. You are exercising both the revisional power and the power of suspension and revocation of certificate. Then the Tribunal becomes farcical and it becomes a gimmick. You are retaining Section 6(1). Are you not retaining it? And you say in Clause 5(E) of the Bill. "Notwithstanding aynthing contained in sub-section (2) of section 6..."

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Nanda, section 5B is very limited.

NARASINGHA SHRI PRASAD NANDA; Quite right, I know. And in the original Act of 1952, the revisional power still remains. Therefore, while they will exercise the revisional power they are also taking the power of suspension and revocation of certificates. Then the decision by the tribunal will become meaningless. Your creation of a becomes thoroughly meaningless. Please explain this point. We are not concerned with other points. This is a very specific legal point. Mr. Minister[^] kindly answer this point.

SHRI VASANT SATHE: You see, if you see the change, there is no change. If you see both the sections, section 6 is retained. This is only an amendment to a small clause, i.e. Clause 9. In section 6 of the principal Act, in sub-section (1) for the words "may at any stage" the words "may, of its own motion, at any stage" be substituted. That is all. What is the change that we are making?

NARASINGHA **PRASAD** NANDA: That is not the point that I am making, Mr. Minister. I say you have retained the original revisional powers and, at the same time, you are now taking on yourself the powers of suspension and revocation. What will the tribunal do? What you are giving to the tribunal by your right hand, you are taking away by the left hand. Please understand the implications. implication is that you are making the tribunal ineffective.

SHRI VASANT SATHE: In section 6 only the Board was concerned. Now we have added a tribunal also. If whatever was applicable to the Board, is not extended to the tribunal, then revisional power has no

[Shri Vasant Sathe]

meaning. If you say in section 6 re-visional powers are retained, they are retained for what? They were applicable only to the Board. Now, if you add tribunal, unless you extend it to the tribunal also, to make it applicable to the tribunal, revisional power will have no meaning. That is why we have said that. You see section 9. It says in sub-clause (iii) after the words "decided by, the Board," the word and brackets "or, as the case may be, decided by the Tribunal (but not including any proceeding) in respect of any matter which is pending before the Tribunal" shall be inserted.

Cinematograph

SHRI NARASINGHA PRASAD NANDA: That means that the Central Government in sitting as a superior aut'iiarity.

SHRI'VASANT SATHE: That was there. You cannot have it both ways. You are supporting it. That was there earlier. You justified it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If I have understood what Mr. Nanda's contention is, he says that if the Government of India has under section 6 the revisional power, and your objection is that when you have revisonal power under section 6, why not have the additional power o,f suspension under section 5B. That seems to be the objective. But if I have understood the thing clearly, of course I am not to say anything, clause 5B only limits {suspension in case of two thing. Firstly, if the film in respect of which the certificate was granted was being exhibited in a form other than the one in which it was certified. Therefore, if at any point of time it was found that when a certificate was given for a particular thing, it was shown in a different form, in that case the Government has acquired the power of suspension. This is a specific power of suspension limited for a specific object. Secondly, when a film or any part thereof is being

exhibited in contravention of any provisions of this part which contravenes, while exhibiting, section 5B, it has a very limited operation and I do not think there is much of a conflict between section 6 and 5B. It does not appear to me.

SHRI VASANT SATHE: Section 5B is very limited. Section 6 is a wider general power and I explained the reasons why it has been brought. So, Sir, that is all I have to say. I thank the hon. Members once again.

I want to add that I am accepting the amendment moved by Shri Shri-kant Verma.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I am putting the amendment of Shri Jha to vote. The question is:

"That the Bill further to amend the cinematograph Act, 1952, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri R. R. Morarka
- 2. Shri Narasingha Prasad Nanda.
 - 3. Shri Ramesawar Singh
- 4. Shri Hukmdeo Narayan Yadav.
 - 5. Shri G.C. Bhattacharya
 - 6. Shri Yogendra Sharma
 - 7. Shri Harekrushna Mallick
 - 8. Dr. Bhai Mahavir
- 9. Prof. Sourendra Bhatta-charjee.
 - 10. Shri Shiva Chandra Jha

with instructions to report by the first day of the next Session of the Rajya Sabha."

The motion was negatived.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now I shall put the motion of Shri Vasant Sathe to vote.

The question is:

"That the Bill further to amed the Cinematograph Act, 1952, be laken into consideration.

The motion was adopted.

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THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Now we take up clause-by-clause consideration of the Bill.

In clause 2, there is one amendment by Shri Shrikant Verma.

SHRI SHRIKANT VERMA: Sir, my amendment reads:

That at page 1, line 9,—

- (i) sub-clause (a) be re-numbered as (aa); and
- (ii) before sub-clause (aa) as so renumbered, the following be inserted, namely:—
- "(a) for clause (b) the fallowing shall be inserted, namely: —

'Board' means the Board of Film Certification constituted by the Cental Government under section 3',"

Sir, as I said in my speech the word 'censor' itself objects to tJhe principle of growth of art, and hence this amendment.

SHRI VASANT SATHE: Sir, I have n₀ objection in accepting this amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Does the word 'censor' appear in the parent Act also? Mr. Minister, unless you amend the parent Act and delete the word 'censor' appearing there, this amendment will be meaningless. Now you are accepting the word 'Certification by this amendment but if in the original Act the word 'censor' remains, and you do not amend it, in that case this amendment will have no meaning. So, will you look into that?

SHRI VASANT SATHE: In the original Act, the word is 'Certification.'

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): If you look to the Annexure 2(B), it says Board means the Board of Film Censor.

SHRI VASANT SATHE: Here it is being changed; it will mean Board of Film Certification.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Unless you amend this Annexure 2(B), this present amendment will have no meaning.

SHRI VASANT SATHE: Then I accept this amendment and 2(B) Annexure will have to be amended. Then I will bring the consequential amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Will it be better that the Minister proposes an amendment? Mr. Verma he is accepting your amendment in principle..

SHRI SHRIKANT VERMA: I think the Minister has already said that he is accepting my amendment.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): This may fee accepted in principle and the Minister may move the consequential amendment later.

SHRI SHRIKANT VERMA: I have no objection.

THE VICE-CHAIRMAN (SHRI D NESH GOSWAMI): 'It is upto him.' What I am saying is that we are not, at the present moment, moving this amendment because this amendment, without the consequential amendment, to the parent Act, will become meaningless. The Minister has given the assurance to Mr. Verma that in principle he accepts the spirit of this amendment.

SHRI SHRIKANT VERMA: The Minister said that he accepts the wording itself; it is not a question of spirit; it is a question of wording.

THE VICE-CHAIRMAN (**SHRI** DINESH GOSWAMI): But he will

[Shri Dinesh Goswami] bring amendment to the parent Act as well as amending Bill subsequently; otherwise, there will be an anomally in the Act itself. Objection will be that in one part of t'ne Act, you have 'Board of Film Censors' and in the other, 'Board of Film Certification.'

SHRI SHR1KANT VERM A: My feeling was that as a consequence to my amendment, this will change automatically.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI); No. it is not so.

SHRI SHIVA CHANDRA JHA: Point of order.

श्री सीताराम केसरी : ग्राप वकील नहीं हैं।

श्री शिव चन्द्र झा : प्वाइंट आफ ब्राईर है। यहां पर सब वकील हो कर ही भ्राते हैं । उपसभाध्यक्ष महोदय, ग्राप ने देख लिया कि उधर से एक अमेंड-मेंट ग्राया है जो कंपिलक्ट करता है बिल की विडिंग से और मंत्री जी तड़फड़ा रहे हैं उस को मानने के लिए। तो एनोमोली हो जाती है। इश्ग्लिरिटीज हो सकती हैं । ग्राप सजेस्ट भी कर रहे हैं कि इस को ऐसा कीजिए, बैसा कीजिए। तो इस से स्पष्ट है कि बिल की विडिग वैलडन नहीं है । ग्रच्छी नहीं हैं । इस को सेलेक्ट कमेटी रेफर करने का संशोधन तो ग्राप ने निगेटिव कर दिया है फिर भी ग्राप को पावर है कि इस को सेलेक्ट कमेटी के लिए भेज सकते हैं।

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): This is only a very simple amendment of changing the name. But as I have just pointed out, in the parent Act, the word is not there. If we adopt this amendment as it is, the change of name will be in the amended Act and not in the parent Act.

Mr. Minister, I would put this for your consideration. As a consequence of this it may be necessary to amend certain parts of the original Act also. Hence, is it possible for you to look into this matter and give notices of consequential amendments today so that we may take up the consequential amendments, if there are any, tomorrow?

SHRI VASANT SATHE: I can do it.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We postpone the ciause-by-clause consideration of the Bill till tomorrow. In the meanwhile, you may look into this. Then, you may bring forward the amendments, if there are any.

SHRI VASANT SATHE: I agree with you. Sir. Let there r-ot be any flaw left. I will look into this and bring forward the consequential amendments required in the spirit of this amendment. We will bring forward the amendments tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): The hon. Minister will look into this matter and bring forward necessary amendments, if there are any. I have suggested this offhand because it has come to my notice. Because o* this, we will take up the clause-by-clause consideation of the Bill tomorrow. Now, the House...

THE DEPUTY MINISTER IN THE MINISTER OF FINANCE (SHRI MAGANBHAI BAROT): Sir I have my Bill.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): We cannot take it up till this is disposed of. Now, the House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at forty-two minutes Dast five of the clock till eleven of the clock on Tuesday, the 28th April, 1981.